

Training Manual

How to log in to www.manupatra.com

Logging on

- Go to www.manupatra.com
- Enter your Sign In and Password and click on Login.



Important Instructions Regarding Password

- We request you to keep your password Confidential and not share it with anyone. Sharing of password violates Clause No. 3.5 of Terms and Conditions.
- Password is compulsorily required to be changed every 120 days.
- In case you face any issue regarding password change, kindly send mail to support@manupatra.com

How to get started - Top Bar



1. **Manu Search** — Word and phrase search interface provides flexibility of Simple, Boolean and Proximity Search.
2. **Legal Search** — Field Search interface allows you to search for Judgments on Act, Case Note, Appellant/ Respondent/Judge Name, Date Subject, Sub-Subject and Citation.
3. **Citation Search** — Allows you to search case laws/Judgments through Citation of various Journals.
4. **Assisted Search** — User needs to simply input the Query in box of choice [5 options to select from] and get to their Relevant Results.
5. **Results** — Shows you the list of last search results. (If you click once on any search interface the last search results cannot be viewed.)
6. **Doc** — Takes you to the last document viewed.
7. **Search History** — Shows the list of last 20 searches done by you. Select from the list and view the search results instead of typing your query again.
8. **Analytics** is graphical analysis of judgments through search Analytics/Judge Analytics.
 - Judge Analytics gives the analytics of judgments written by the Hon'ble judges of Supreme Court& Delhi High Court (other courts coming soon).
 - Search Analytics is traditional case law research with visualization, which shows the relationship between the cases
9. **Session List** — is valid only for the duration of current session. Add documents to session list for further action of Email, Print and Save. Once you sign off the session list ceases to exist.
10. **My Saved Docs** — View the saved documents, these can be saved in different folders. Password security can be enabled on selective folders.
11. **My Notepad** — To create notes for different documents and add to your list for future viewing.
12. **Manu Cite** — A gear like icon is shown beside every manu id mentioned/linked in a document, manu cite when clicked displays the number of times the judgment has been cited in other judgments. The treatment of the subject case in other cases is also depicted. Manu Cite when clicked from the top bar displays a sorted view of all the manu ids mentioned in the selected judgment along with their cited count and treatment in other cases.

13. **Manage Search** - To access your saved searches, Click on Manage Search, you can view all saved searches and click on the search to open/edit/delete/set alert.
14. **Sign Off** — To sign off from site, always use the Sign Off button.

Table of Content

Table of Content [TOC], which lists the Databases. Headings may be collapsed or expanded individually by clicking on the + and - icons.

Show TOC/Hide TOC — This Toggle button displays or hides the Table of Content [TOC]

- **Show TOC** displays the table of content.
- **Hide TOC** collapses the table of content. To have more space for reading the document (on the right frame) hide the TOC.

The image shows a user interface element for toggling the Table of Contents (TOC). At the top, there are two buttons: a blue button labeled 'Show/Hide TOC' and a red button labeled 'Show/Hide TOC'. A red arrow points from the blue button to the red button. Below the buttons is a tree structure of database categories. A red speech bubble with the text 'Database List' is positioned to the right of the tree.

Show/Hide TOC → **Show/Hide TOC**

- [-] Manupatra
 - [+] Supreme Court
 - [+] High Courts and Other Courts
 - [+] Tribunals and Commissions
 - [+] International Database
 - [+] Business Policy
 - [+] Corporate Law and Taxation
 - [-] Notifications and Circulars
 - [+] Central
 - [+] State
 - [-] Bare Acts (Statutes) / Rules and Regulations
 - [-] Central
 - [+] Bare Acts (Statutes)
 - [+] Rules and Regulations
 - [+] State
 - [-] Bills, Drafts, Ordinances, Reports, Stamp Duty, etc.
 - [+] Committee Reports
 - [+] Court Fees
 - [+] Court Forms
 - [+] Court Rules
 - [+] Draft Agreements / Deeds etc.
 - [-] Pending Bills / Ordinances
 - [-] Bills in Parliament
 - Table of Contents
 - [+] Ordinances
 - [+] Stamp Duty
 - [+] Suit Valuation
 - [-] Forms
 - Statutory Forms
 - [+] Miscellaneous
 - [+] e-Books
 - Articles
 - [+] Manupatra Journals Digital Edition
 - Legal Taxonomy

My home Page

Welcome *Shyam Jee Sudhakar*

Messages 

Today 13 Mar, 2018

Your last login was on: 13 Mar 2018; 3:42 PM

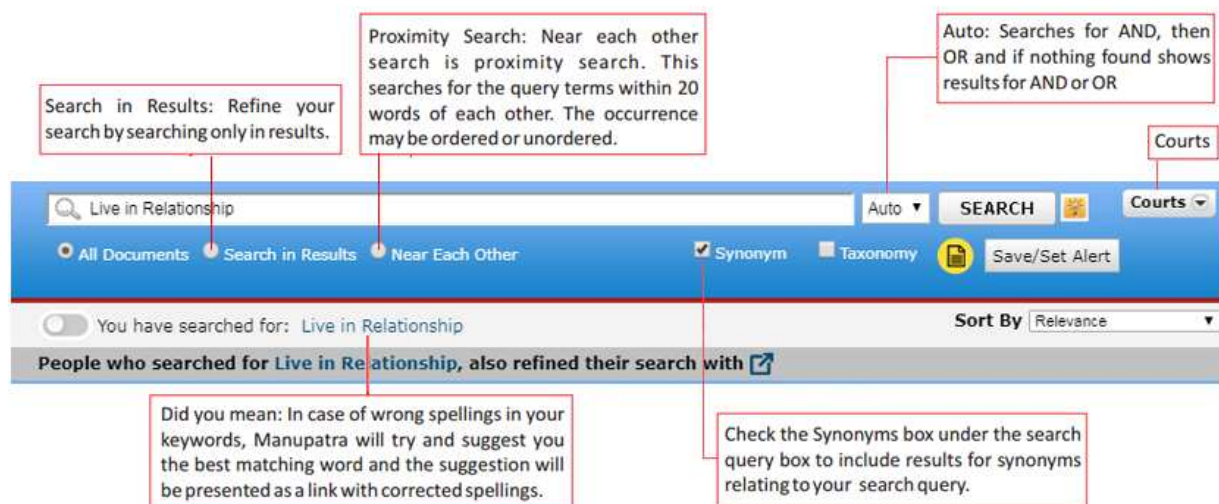
MY HOME <ul style="list-style-type: none">Manu ClipTraining SessionDesktop Alert Plus NewFeedback	PROFILE <ul style="list-style-type: none">View ProfileChange PasswordMy PreferencesManage Search	VALUE ADDS <ul style="list-style-type: none">GST Rate FinderGST Important DatesRERA Ready Reckoner
NOTIFICATION <ul style="list-style-type: none">Purchased DocumentsMessages	COMPARE PROVISIONS <ul style="list-style-type: none">Constitution of different countries2 Acts : [Central - Central] : [State: Central] : [State: State]Law as on present date and date of inception	MORE <ul style="list-style-type: none">DictionaryMaximsCourt CalendarCause ListCase Status

Search

Manu Search

This interface gives you the single search box experience and assists you to search for key words, phrases, multiple phrases and more. You can perform Boolean search using Manu Search.

Simply type in your query and the search engine uses back end algorithms to give results based on relevancy. The results can be sorted on Decision Date; Title; Court Name and Relevance.



The screenshot shows the Manu Search interface with the following callout boxes:

- Search in Results:** Refine your search by searching only in results.
- Proximity Search:** Near each other search is proximity search. This searches for the query terms within 20 words of each other. The occurrence may be ordered or unordered.
- Auto:** Searches for AND, then OR and if nothing found shows results for AND or OR.
- Courts:** A dropdown menu for selecting courts.
- Did you mean:** In case of wrong spellings in your keywords, Manupatra will try and suggest you the best matching word and the suggestion will be presented as a link with corrected spellings.
- Synonyms:** Check the Synonyms box under the search query box to include results for synonyms relating to your search query.

The interface includes a search bar with the query "Live in Relationship", a search button, and a "Courts" dropdown. Below the search bar, there are radio buttons for "All Documents", "Search in Results", and "Near Each Other". There are also checkboxes for "Synonym" and "Taxonomy", and a "Save/Set Alert" button. At the bottom, there is a "Sort By" dropdown set to "Relevance" and a link for "People who searched for Live in Relationship, also refined their search with".

Selection of Database



- By default the search is done on 'All documents'. All documents means the entire Manupatra database.



- If you wish to restrict your search to any database(s), check the box next to relevant database(s).
- 'All documents' button cannot be unchecked. But if you select a database(s) the search will be done on selected database(s).
- Matches the words in your search with the words contained in the database.
- It does not search for exact matches only. It checks for alternate spellings. If you check the 'Synonym' box, it automatically searches for synonyms.
- Does not search for very common words (eg. of, to, the).
- Is not case sensitive. (It searches for either upper case or lower-case letters.)
- Every search box supports "terms and connectors" functionality.
- For using AND and OR select from the drop down menu. If you enter words without using connectors or selecting And / Or, Manupatra will try and look for documents that match all the words and will display them and if none is found, it will look for documents that match any of the keywords. This is 'Auto' default option.

Legal Search

The case laws in Manupatra are divided into fields. Each field contains a specific information (e.g., appellant/respondent name, judges name, equivalent citation, subject, judge name, citation, acts, rules, order etc). Legal search allows you to search on a specific field or a combination of fields.

Advance Search

Please select "TOC" for selecting multiple domains, while searching.

This interface will assist you in your search for judgments.

- Select the combination of court/year you want to search in from the table of contents.
- You can search using multiple fields.

The screenshot shows the 'Advance Search' interface with the following fields and callouts:

- Act/ Statute:** A text input field with a placeholder 'Type atleast 3 characters' and a 'Section' dropdown menu. A callout box explains: 'Search for judgments under an Act or specific section, article, rule, order of an Act. You can run simultaneous search on 2 Acts.'
- Appellant/Respondent:** A text input field. A callout box explains: 'Names of parties: Search on the name of appellant or respondent to get unique results for your query.'
- Judges:** A text input field with a placeholder 'Type atleast 3 characters'. A callout box explains: 'Name of Judge: enables search on the Hon'ble judges name.'
- CaseNote:** A text input field. A callout box explains: 'Search in Case Note: restrict your search to the case note (summary) of the judgment.'
- Subject:** A dropdown menu with the option '-- Select Subject --'. A callout box explains: 'Subject: cases are classified under 50 subjects of law by our editors. This can be combined with sub-subject (phrase or key words pertaining to the query)'. A red arrow points from this callout to the 'Subject' dropdown.
- Sub Subject:** A text input field with an 'Auto' dropdown menu.
- Subject Category:** A text input field with a placeholder 'Type atleast 3 characters (only SC cases)'.
- Date:** Radio buttons for 'On' and 'Range', followed by a date input field. A callout box explains: 'Date: Search on date / range of date / before / on/ after specific date'. A red arrow points from this callout to the 'Date' field.
- Relevant Section:** A text input field with a placeholder 'Type atleast 3 characters' and a 'Section' dropdown menu.
- Search:** A blue button at the bottom.

Field Search

The case laws in Manupatra are divided into fields. Each field contains a specific type of information (e.g., Appellant/ Respondent name, Judges name, Subject, Sub-Subject). You may restrict a search to one or more fields. Adding a field restriction to your search is useful when searching for specific cases by name, and for searching for documents from a specific year, judge or court.

Miscellaneous Search

This will assist you in viewing case laws by refining/ restricting the search results to bench pronouncing them OR viewing selected important case laws in form of Judgments under Act/ Statute (Digest)

Act/ Statute Section [Add More](#)

Appellant/Respondent

Judges

CaseNote

Subject

Sub Subject Auto

Subject Category

Date On Range

Relevant Section Section

▶ Case Law Search by Case Number

▶ Case Law by Selecting Bench

▶ Judgments under Act/ Statute (Digest)

▼ Case Law Search by Case Number

Select court from the drop-down under – “Select Court”;
Enter case number in the textbox under - “Enter Case Number”;
Select date of decision from the drop-downs under – “Select Date of Decision”;

Select Court:

Enter Case Number (eg: 20/2010):

Select Date of Decision (Optional):

▼ Case Law by Selecting Bench

Select bench from the drop-down under – “Select Bench” i.e. Single bench/Division Bench/ Three Judge Bench or Bench of Five or more judges ;
Select Court from the drop-down under – “Select Court”;
Select Subject from the drop-down under – “Select Subject”;

AND/OR

You may enter name of judge in full or part

Select Bench: Select Court:

Select Subject: Enter Judge Name:

▼ Judgments under Act/ Statute (Digest)

This will enable you to view all such case laws available in the database having reference of statutory provisions of statutes as selected by you.

How to view case laws:

- Look for the Act either by:
 - Choosing from the option given as most frequently & commonly used also in abbreviated form, which will take you to the act drop-down; or
 - Typing in initial three characters of the act you wish to look for;
- Select act from the drop-down enlisting Act(s) available;
- Select the statutory provision under which you wish to view case laws and click search;

Select Act:

CPC (CODE OF CIVIL PROCEDURE, 1908) CrPC (CODE OF CRIMINAL PROCEDURE, 1973)

IPC (INDIAN PENAL CODE (45 of 1860)) ITACT (INCOME TAX ACT, 1961)

IACT (INFORMATION TECHNOLOGY ACT, 2000) IDACT (INDUSTRIAL DISPUTES ACT, 1947)

OR

Please type atleast three initial characters of the act you wish to look for

Act Search

Found under the TAB Legal Search

You can do Free Text search or search on Act number and title

- Select Act Search Radio Button
- Typing at least 3 characters of the Act name drop down will list the related acts, making the selection easier for you.
- Select the Act name from the drop down menu
- You may either search for query terms or select one of the options of Annex, Annexure, Appendix, Chapter, Order, Part, Schedule, Section.
- Click on search.

You can view the selected act by clicking on the icon View Selected Act

Example: In the following example we have searched for Section 2 of the Narcotic Drugs and Psychotropic Substances (Amendment) Act

Search within Acts

Advance Search Indian Citation International Citation Act Search Rule Search Direct Tax Search

Act Search Search By Act Number

Central State International

Type atleast first 3 characters to List Act Name in the dropdown

Select an Act [List all Acts](#)

Enter the Text to Search Section: [\(View Selected Act\)](#)

Sr.No	Act
1	NARCOTIC DRUGS AND PSYCHOTROPIC SUBSTANCES (AMENDMENT) ACT, 2001-Section2-Amendment of section 1

Search by Act Number

Select the Search by Act No. radio button.

- Enter Act Number
- Select exact match or containing all
- Search

In first example we have selected Exact Match

Search By Act Number

Advance Search Indian Citation International Citation Act Search Direct Tax Search

Act Search Search By Act Number

Enter Act number in the textbox here under

Enter Act Number (eg: 20/2010): Exact Match Containing All

Select State:

Act Description	Act No.
ANDHRA PRADESH SPORTS AUTHORITIES (AMENDMENT) ACT, 2010	5 of 2010

In second example we have selected Containing All

Search By Act Number

Advance Search
 Indian Citation
 International Citation
 Act Search
 Direct Tax Search

Act Search
 Search By Act Number

Enter Act number in the textbox here under

Enter Act Number (eg: 20/2010):
 Exact Match
 Containing All

Select State:

Act Description	Act No.
PAYMENT OF GRATUITY (AMENDMENT) ACT, 2010 [REPEALED]	15 of 2010
ESSENTIAL COMMODITIES (AMENDMENT) ACT, 2010 [REPEALED]	35 of 2010
FOREIGN TRADE (DEVELOPMENT AND REGULATION) AMENDMENT ACT, 2010 [REPEALED]	25 of 2010

Clicking on the result displays the Index of the Act.

In the Act Search the user has an option to search Order & Rule in combination as well. e.g. CPC order 7 Rule 11.

- Type 3 characters of the Act CPC, Code of Civil Procedure.
- Select the Act name from the drop down menu.
- In the provision select Order No. 7, a rule box will appear next to the text Box, enter rule no in that & click on search.

Search within Acts

Advance Search
 Indian Citation
 International Citation
 Act Search
 Rule Search
 Direct Tax Search

Act Search
 Search By Act Number

Central
 State
 International

Type atleast first 3 characters to List Act Name in the dropdown

Select an Act [List all Acts](#)

Enter the Text to Search Order Rule No: [\(View Selected Act\)](#)

Sr.No	Act
1	CODE OF CIVIL PROCEDURE, 1908(Central) Order VII Rule 11 - Rejection of plaint

Act - Google Chrome

https://www.manupatrafast.in/Search/dispatch.aspx?nActComplD=267241&Page=1&hText=

Rule 11 - Rejection of plaint

Rule 12 - Procedure on rejection of plaint

Rule 13 - Where rejection of plaint is

Rule 14 - Production of document or

Rule 15 - Statement in case of document

Rule 16 - Suits on lost negotiable instrument

Rule 17 - Production of shroobooks

Rule 18 - Inadmissibility of document

Order VIII - WRITTEN STATEMENTS

Rule 1 - Written statement

Rule 1A - Duty of defendant to plead

Rule 2 - New facts must be specially

Rule 3 - Denial to be specific

Rule 4 - Evasive denial

Rule 5 - Specific denial

Rule 6 - Particulars of set-off to be

Rule 6A - Counter-claim by defendant

Rule 6B - Counter-claim to be stated

Rule 6C - Exclusion of counter-claim

Rule 6D - Effect of discontinuance of

Rule 6E - Default of plaintiff to reply

CODE OF CIVIL PROCEDURE, 1908

Order VII Rule 11 - Rejection of plaint

11. Rejection of plaint

The plaint shall be rejected in the following cases:--

(a) where it does not disclose a cause of action;

(b) where the relief claimed is undervalued, and the plaintiff, on being required by the Court to correct the valuation within a time to be fixed by the Court, fails to do so;

(c) where the relief claimed is properly valued but the plaintiff is written upon paper insufficiently stamped, and the plaintiff, on being required by the Court to supply the requisite stamp-paper within a time to be fixed by the Court, fails to do so.

Rule Search

Similar to Act search, rule search can also be done by selecting the rule in Drop Down.

Sr.No	Rule
1	BHOPAL MEMORIAL HOSPITAL AND RESEARCH CENTRE (CLINICAL PSYCHOLOGIST) GROUP 'A' POST RECRUITMENT RULES, 2018-Rule1-Short title and commencement

Direct Tax Search

Similar to Advance search in Legal Search, you can search case laws of Direct taxes using Various Parameters like Appellant/Respondent, Judges name, Subject, Sub Subject, Subject Category, Date.

Please select "TOC" for selecting multiple domains, while searching.

This interface will assist you in your search for judgments.
* Select the combination of court/year you want to search in from the table of contents. * You can search using multiple fields.

Citation Search

Manupatra has a powerful and exhaustive Citation search. While specifying all components of the citation, gets you unique result, inputting partial information of a citation also gets you results, which helps you identify the relevant document.

Click on Legal Search to access Citation Search.

Select from Indian Citation, International Citation

Citation Search
 * Select publisher with any combination to view results.

Advance Search
 Indian Citation
 International Citation
 Act Search
 Rule Search
 Direct Tax Search

Publisher: AIR(Allahabad)
 All India Reporter

Enter Year: 2011

Volume Number:

Page Number: 1, 11, 19, 28, 29, 30

Court: Allahabad High Court (UP)

Search

[Journal Titles](#)

Result of the search

Manu Citation	Publisher Citation	Judgment Title
MANU/DE/3827/2010	AIR 2011 Delhi 1 →	Satyra Vol/Venkat Krishna Rao and Ors. vs. Union of India (UOI) and Ors. (13.09.2010 - DELHC)
MANU/TN/3591/2010	AIR 2011 Mad 1 →	Mrs. Saraspathy Sundararaj vs. Authorised Officer and Assistant General Manager, State Bank of India (16.09.2010 - MADHC)
MANU/UP/3493/2010	AIR 2011 All 1 →	Pradeshya Jan Jati Vikas Manch and Ors. vs. State of U.P. and Ors. (16.09.2010 - ALLHC)
MANU/PH/3480/2010	AIR 2011 P&H 1 →	Niranjan Kaur and Ors. vs. The Financial Commissioner, Revenue and Secretary to Government and Ors. (16.07.2010 - PHHC)

No court defined thus result is for across all courts with AIR 2011 Page 5

Select International citation to search for cases from US, UK, Srilanka, Bangladesh and Pakistan.

Assisted Search

- This search enables the Manu search more precise without **Double quotes, AND, OR, Proximity parameter.**
- **So you can frame your query** and typed the query in the desired search field it will bring result accordingly, all the search field are connected with AND operator by default means, it will only bring result from documents if the all query parameters are found in a document.
- E.g. Child custody alimony when searched as a phrase gives you 28 results; when searched in proximity of 2 words of each other gives 334 results.

Assisted Search: Boolean search made easy

All of these words: Search Items... Synonym

Any of these words: Search Items...

Exactly this phrase: child custody alimony AND Search Items...

None of these words: Search Items...

These words: Search Items... Proximity Within: Select

You have searched for: **EXACT PHRASE 1** child custody alimony

Sort By: Relevance

1-10 of 28 Results

Select Language Powered by Google Translate

Display in Results: Excerpt Case Note See All ManuInstant

1. **bates** Add to session list
the appellants wish to advertise, or it could reasonably be a great deal more, depending on such variables as **child custody, alimony**, support, or any property settlement. Because legal services can rarely, if ever, be "standardized," and.....

2. **HINDU LA**
the hua
maintenan

Court: BOMBAY (1) CALCUTTA (1)

Assisted Search: Boolean search made easy

All of these words: Search Items... Synonym

Any of these words: Search Items...

Exactly this phrase: Search Items... AND Search Items...

None of these words: Search Items...

These words: child custody alimony Proximity Within: 2 words

You have searched for: **WITH IN 2 WORDS** child custody alimony

Sort By: Relevance

1-10 of 334 Results

Select Language Powered by Google Translate

Display in Results: Excerpt Case Note See All ManuInstant

1. **Rules Relating to The Civil Procedure Code - Appendix C** Add to session list
completion of suit, the suits shall be channelled into different tracks. Track 1 may include suits for **maintenance, divorce and child custody** and visitation rights, grant of letters of administration and succession certificate and simple.....

2. **MUSLIM LAW - 2013** Add to session list
 ...MUSLIM LAW Furgan Ahmad I INTRODUCTION V. R. KRISHNA IYER J in his famous judgment, Yusuf v. Swarrommas I had observed that when judicial committee of Downing Street interpret Manu and Mohammad of India and Arabia, marginal distortions are inevitable.....

Court: SUPREME COURT OF INDIA (13) ALLAHABAD (5)

Near Each Other Option

Near each other search is proximity search. This searches for the query terms within 20 words of each other. User does not need to frame the query, but simply check the near each other box.

child custody

Auto SEARCH Courts

All Documents Search in Results Near Each Other Synonym Taxonomy Save/Set Alert

You have searched for: child custody

Sort By: Relevance

People who searched for child custody

Toggle View

Timeline

Graph depicts how your search results are spread over the years

Filter Results By

Court: SUPREME COURT OF INDIA (990) ALLAHABAD (1635)

1-10 of 45987 Results

Select Language Powered by Google Translate

Display in Results: See All ManuInstant

1. **Subramanian Swamy and Ors. vs. Raju Thr. Member Juvenile Justice Board and Ors. (28.03.2014 - SC)** Add to session list
sentenced to over 2 years' **custody** period. The general...in the UK is (i) **juveniles** under 18 years, especially...duty is to produce the **juvenile** before the Board...retain pre-trial **custody** over the **juvenile**. 4. Under no circumstances.....
 Cited in Manupatra(26+)

2. **Re-Juvenile-in-Conflict with law (JCL) vs. State of Orissa (06.03.2014 - ORHC)** Add to session list
 06.03.2014 Appellants: Re-**Juvenile**-in-Conflict with law (JCL) Vs...Penal Code 1860, (IPC) - Section 511 ; **Juvenile** Justice (care And Protection Of Children) Act, 2000 - Section 17 , **Juvenile**.....

• Near each other option

• Check the box to do proximity search

Search Results

- **Filters:** Filters on manupatra give you the ability to quickly focus on the documents that are most important to you. Using filters, you can narrow a search result list by jurisdiction key words, judges name, acts referred etc. When you run a search query, the results are automatically clustered under various heads such as Court, Document Type, Subject, Judge, Ministry, Period etc. making navigation easy for the user.
- **Sort and re-sort results** You can Sort and re-sort results on Relevance, decision date, title of case and court name.
- Add to Session List allows to save documents for the current session to view, print or email directly from the session list
- Display results provides you with options to choose to view your result with Excerpts and Case Note
- **Timeline:** Timeline Graph gives a pictorial depiction of the results, giving a quick preview of how the search results are spread across various years.
- **Toggle view:** Toggle view provides for viewing hit list and document in same pane, thus making browsing easier and faster.
- View document in new window allows ease in browsing by allowing you to open documents in different windows.
- Save Search allows you to save your searches for future reference. You can give the search result a name by which you may recognize the search at a future date.
 - You can MANAGE the saved searches by selecting the search you want to run from the list
 - You can delete or rename the selected search
- Search in results allows unlimited nesting option. You may narrow down the results by searching only in the results. Check the search in results button, input your query in the search box and click on Refine
- Authority Check provides for an interactive timeline which identifies later-citing cases. It makes it easy to pick out the best cases from a large collection of results by displaying cases in an intuitive graphical format. Vertical Axis displays list of Courts and the Horizontal Axis displays year range in which case has been further cited.
 - By rolling and holding mouse over a bubble, one can view extract of the case and no. of times it has been cited in future.
 - Citation Summary shows how many times case has been cited, in total and separately in Supreme Court and High Courts respectively

Overruled



Overruled Flag indicates that the subject case law has been overruled.

Manu Instant

This gives a quick bird's eye view on editorial enhancements. The user can read essential fields like Case Note (based on which a user may decide to read the full text), cases referred with appropriate context of reference, equivalent citations etc.

- To see **Manu Instant** take the mouse over the results, a blue colour double arrow icon will appear. Click on the icon to see the value adds instantly.
- To close **Manu Instant** click on the cross button appearing on the left side of **Manu Instant** window.
- One can also take a print of the details as available in the **Manu Instant** window.

Timeline

Graph depicts how your search results are spread over the years

Years	Documents
1813	0
1863	0
1913	0
1963	0
2013	2500

Filter Results By

Court

- SUPREME COURT OF INDIA (992)
- ALLAHABAD (1635)

Keywords

- Abscinding (1015)
- Act (1357)

Judge

- ANDERSON (297)
- Arijit Pasayat (103)

Period

- 2010 and Above (17213)
- Between 2000 and 2009 (9097)

Display in Results : Excerpt Case Note

1. Subramanian Swamy and Ors. vs. Raju Thr. Member Juvenile Justice Board and Ors. (28.03.2014 - SC)

.....sentenced to over 2 years' custody period. The general...in the UK is produce the juvenile before the Board...retain pre-trial custody over the

Cited in Manupatra(26+)

2. Re-Juvenile-in-Conflict with Law (JCL) Vs. P. (care And Protection Of Children) Act, 2000 - Section 17, Juvenile.....

..... 06.03.2014 Appellants: Re-Juvenile-in-Conflict with law (JCL) Vs...P. (care And Protection Of Children) Act, 2000 - Section 17, Juvenile.....

3. Naisul Khatun vs. State of Assam and Ors. (24 . 08 . 2010 - GUH)

.....also undeniable fact that juvenile remained in custody for almost six was unobjectionable its...10-10-2007, the date of custody of the juvenile

Cited in Manupatra(2+)

4. Arnit Das vs. State of Bihar (09 . 05 . 2000 - SC)

.....Chapter IV deals with delinquent juveniles. Provisions contained in S accused of a bailable or non-bailable...taking care of the care and custody

Cited in Manupatra(2/7)

Manu Instant

Select Language Powered by Google Translate

1. Subramanian Swamy and Ors. vs. Raju Thr. Member Juvenile Justice Board and Ors. (28.03.2014 - SC)

MANU/SC/0248/2014

Decision Date: 28.03.2014

Subject: Criminal

Citing Ref:

Discussed	3
Dissented	1
Distinguished	2
Mentioned	13

Act: Juvenile Justice (Care and Protection of Children) Act 2000 [Repealed] - Section 1(4) Juvenile Justice (Care and Protection of Children) Act 2000 [Repealed] - Section 2 Juvenile Justice (Care and Protection of Children) Act 2000 [Repealed] - Section 2(1) Juvenile Justice (Care and Protection of Children) Act 2000 [Repealed] - Section 7 Juvenile Justice (Care and Protection of Children) Act 2000 [Repealed] - Section 10 Juvenile Justice (Care and Protection of Children) Act 2000 [Repealed] - Section 13 Juvenile Justice (Care and Protection of Children) Act 2000 [Repealed] - Section 14 Juvenile Justice (Care and Protection of Children) Act 2000 [Repealed] - Section 15 Juvenile Justice (Care and Protection of Children) Act 2000 [Repealed] - Section 18 Juvenile Justice (Care and Protection of Children) Act 2000 [Repealed] - Section 26 Juvenile Justice (Care and Protection of Children) Act 2000 [Repealed] - Section 28 Juvenile Justice (Care and Protection of Children) Act 2000 [Repealed] - Section 34 Juvenile Justice (Care and Protection of Children) Act 2000 [Repealed] - Section 37 Juvenile Justice (Care and Protection of Children) Act 2000 [Repealed] - Section 38 Juvenile Justice (Care and Protection of Children) Act 2000 [Repealed] - Section 39 Juvenile Justice (Care and Protection of Children) Act 2000 [Repealed] - Section 40 Juvenile Justice (Care and Protection of Children) Act 2000 [Repealed] - Section 41(1) Juvenile Justice (Care and Protection of Children) Act 2000 [Repealed] - Section 41(2) Juvenile Justice (Care and Protection of Children) Act 2000 [Repealed] - Section 41(3) Juvenile Justice (Care and Protection of Children) Act 2000 [Repealed] - Section 47 Criminal Law (Amendment) Act 2013 [Repealed] Children Act 1974 - Section 13 Narcotic Drugs and Psychotropic Substances Act 1985 - Section 32A Indian Penal Code 1860 (IPC) - Section 34 Indian Penal Code 1860 (IPC)

See All Manu Instant – Allows you to view the editorial enhancements for all the results displayed on the page.

Toggle View

1 - 10 of 46100 Results

Select Language Powered by Google Translate

See All Manu Instant

1. Subramanian Swamy and Ors. vs. Raju Thr. Member Juvenile Justice Board and Ors. (28.03.2014 - SC)

MANU/SC/0248/2014

Decision Date: 28.03.2014

Subject: Criminal


Citing Ref:

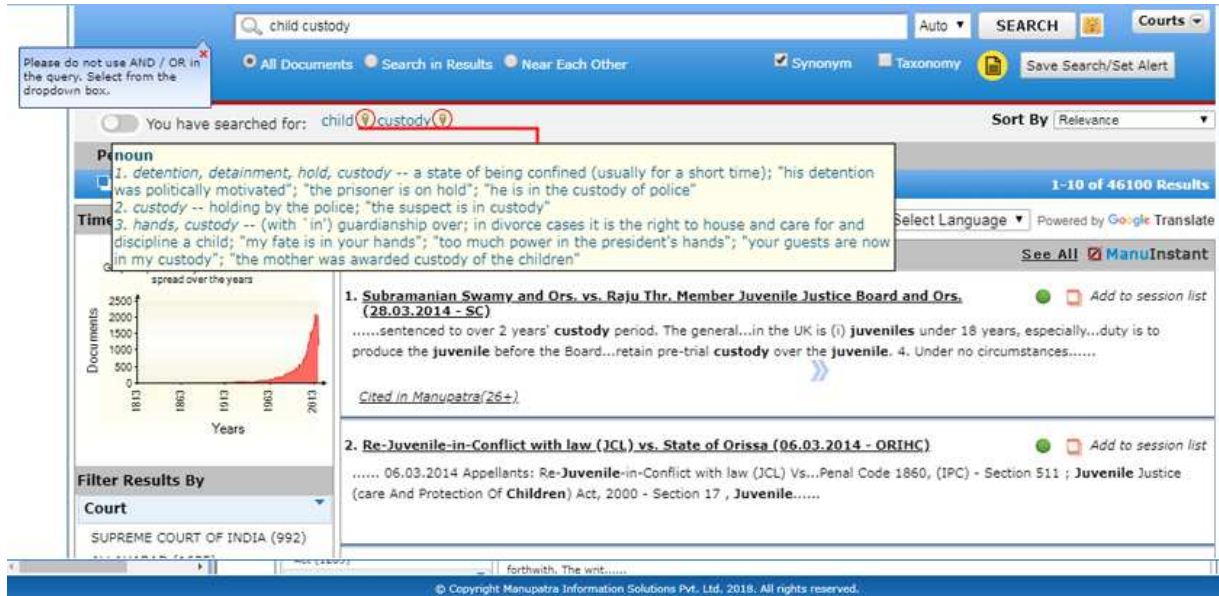
Discussed	3
Dissented	1
Distinguished	2
Mentioned	13

Act: Juvenile Justice (Care and Protection of Children) Act 2000 [Repealed] - Section 1(4) Juvenile Justice (Care and Protection of Children) Act 2000 [Repealed] - Section 2 Juvenile Justice (Care and Protection of Children) Act 2000 [Repealed] - Section 2(1) Juvenile Justice (Care and Protection of Children) Act 2000 [Repealed] - Section 7 Juvenile Justice (Care and Protection of Children) Act 2000 [Repealed] - Section 10 Juvenile Justice (Care and Protection of Children) Act 2000 [Repealed] - Section 13 Juvenile Justice (Care and Protection of Children) Act 2000 [Repealed] - Section 14 Juvenile Justice (Care and Protection of Children) Act 2000 [Repealed] - Section 15 Juvenile Justice (Care and Protection of Children) Act 2000 [Repealed] - Section 18 Juvenile Justice (Care and Protection of Children) Act 2000 [Repealed] - Section 26 Juvenile Justice (Care and Protection of Children) Act 2000 [Repealed] - Section 28 Juvenile Justice (Care and Protection of Children) Act 2000 [Repealed] - Section 34 Juvenile Justice (Care and Protection of Children) Act 2000 [Repealed] - Section 37 Juvenile Justice (Care and Protection of Children) Act 2000 [Repealed] - Section 38 Juvenile Justice (Care and Protection of Children) Act 2000 [Repealed] - Section 39 Juvenile Justice (Care and Protection of Children) Act 2000 [Repealed] - Section 40 Juvenile Justice (Care and Protection of Children) Act 2000 [Repealed] - Section 41(1) Juvenile Justice (Care and Protection of Children) Act 2000 [Repealed] - Section 41(2) Juvenile Justice (Care and Protection of Children) Act 2000 [Repealed] - Section 41(3) Juvenile Justice (Care and Protection of Children) Act 2000 [Repealed] - Section 47 Criminal Law (Amendment) Act 2013 [Repealed] Children Act 1974 - Section 13 Narcotic Drugs and Psychotropic Substances Act 1985 - Section 32A Indian Penal Code 1860 (IPC) - Section 34 Indian Penal Code 1860 (IPC)

Query Definition

This feature helps the user to see the definition of the query words / phrases.

To see the Query Definition, you can move the mouse on the symbol  Which is appearing next to search. A popup will appear with the dictionary meaning.



The screenshot shows a search interface with the query "child custody". A popup window titled "Query Definition" is displayed over the search results. The popup contains the following text:

Person
1. *detention, detainment, hold, custody* -- a state of being confined (usually for a short time); "his detention was politically motivated"; "the prisoner is on hold"; "he is in the custody of police"
2. *custody* -- holding by the police; "the suspect is in custody"
3. *hands, custody* -- (with 'in') guardianship over; in divorce cases it is the right to house and care for and discipline a child; "my fate is in your hands"; "too much power in the president's hands"; "your guests are now in my custody"; "the mother was awarded custody of the children"


Time
spread over the years
Documents
2500
2000
1500
1000
500
0
1813 1863 1913 1963 2013
Years

Filter Results By
Court
SUPREME COURT OF INDIA (992)

1. Subramanian Swamy and Ors. vs. Raju Thr. Member Juvenile Justice Board and Ors. (28.03.2014 - SC)
.....sentenced to over 2 years' custody period. The general...in the UK is (i) juveniles under 18 years, especially...duty is to produce the juvenile before the Board...retain pre-trial custody over the juvenile. 4. Under no circumstances.....
Cited in Manupatra(26+)

2. Re-Juvenile-in-Conflict with law (JCL) vs. State of Orissa (06.03.2014 - ORIHC)
..... 06.03.2014 Appellants: Re-Juvenile-in-Conflict with law (JCL) Vs...Penal Code 1860, (IPC) - Section 511 ; Juvenile Justice (care And Protection Of Children) Act, 2000 - Section 17 , Juvenile.....

List of Refine words who used the same Query

When you do Manu search, below text will appear with search term and there is an icon () next to it, so once you click on that icon It will give you list of refine words used by other people who did the same query. You may refine your search from the list appearing. This feature is only available in Manu Search.

People who searched for Child Custody also refined their search with 



The screenshot shows the same search interface as above, but with a popup window titled "People who searched for child custody, also refined their search with" () displayed. The popup contains a list of refine words:

- divorce
- "child custody"
- alimony
- father
- statement in praise

The popup also shows "1-10 of 46100 Results" and "Powered by Google Translate".

Manage Search Option

To access your saved searches, go to Manage Search on My Home page.

The screenshot shows the Manupatra user interface. At the top, there is a navigation bar with 'SIGN OFF' and various search options. Below this, a 'Messages' notification is visible. The main content area is divided into several sections: 'MY HOME', 'PROFILE', 'VALUE ADDS', 'NOTIFICATION', 'COMPARE PROVISIONS', and 'MORE'. In the 'PROFILE' section, the 'Manage Search' option is highlighted with a red box.

Click on Manage Search, you can view all the searches saved. Select the search you want to run from the list

Saved Searches/Set Search Alert

SNo.	Search Name	Date	Alert Start On	Alert Expiry On	No. of Days	Emails for Alert	Actions	Set Alert
1	g	02 Aug 2019	02 Aug 2019		1			<input type="checkbox"/>
2	1	02 Aug 2019	02 Aug 2019		1			<input type="checkbox"/>
3	gender	01 Aug 2019	01 Aug 2019		1			<input type="checkbox"/>
4	court29_04	29 Apr 2019	29 Apr 2019		1			<input type="checkbox"/>
5	basic	09 Jun 2018	09 Jun 2018		1			<input type="checkbox"/>

Select court option in Legal Search

While doing search on advance search in legal search, You can select courts to search in only Indian Courts or International Courts by making a selection from the Table of Contents. By default (court filter is unchecked) it will show results from both Indian and International Courts.

The screenshot shows the Manupatra Legal Search interface. The 'Advance Search' section is active, and the 'Relevant Section' dropdown menu is highlighted with a red box. A red arrow points from the text box below to this dropdown menu.

Relevant act /section search on legal search is available if the Judgment is based on the act and the act is mentioned in the Judgment.

Session List

This Allows you to add documents to your Session list. Valid only for current session duration, the session list ceases to exist once you sign off from the current session.

Click on the Add to session list link appearing against each document.

This helps you to re-search and collate short listed documents for analysing them.

You can access the session list from the top menu bar.

The screenshot shows the top navigation bar with 'Session List' highlighted. Below it, the search results for 'child custody' are displayed. A document titled '1. Subramanian Swamy and Ors. vs. Raju and Ors. (28.03.2014 - SC)' is shown with an 'Add to Session List' button. A callout box points to this button. The document text includes: '.....sentenced to over 2 years' custody period. The general principle is that the duty is to produce the juvenile before the Board...retain pre-trial custody over the juvenile. 4. Under no circumstances..... Cited in Manupatra(26+).'

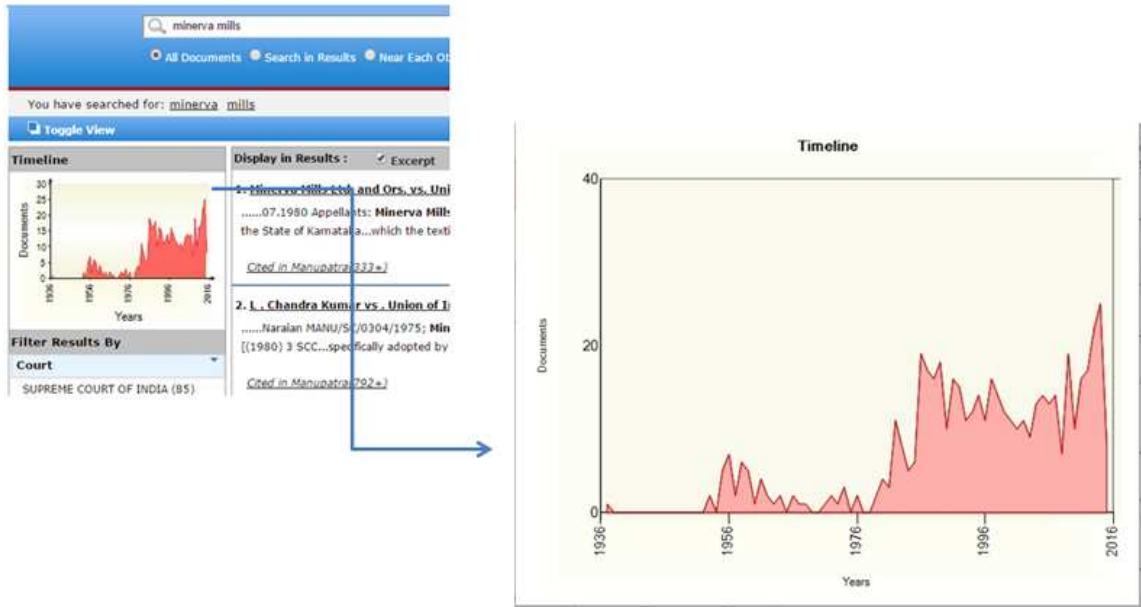
The session list appears as follows. You may View the documents by clicking on it, you can also Email, Save and Print the document.

The screenshot shows the 'Session List' page. A table lists the documents added to the session list. The table has columns for 'S. No.', 'Title', 'Date', and 'Action'. The first row contains the document 'Subramanian Swamy and Ors. vs. Reju Thr. Member Juvenile Justice Board and Ors. (28.03.2014 - SC)' with a date of '8/19/2019 4:18:18 PM'. The 'Action' column contains a box with 'Email', 'Save', and 'Print' buttons. A callout box points to this action box with the text: 'In case multiple documents of the session list need to be emailed or saved one can check the action box & then Email or save'.

S. No.	Title	Date	Action
1	Subramanian Swamy and Ors. vs. Reju Thr. Member Juvenile Justice Board and Ors. (28.03.2014 - SC)	8/19/2019 4:18:18 PM	Email Save Print

Timeline

Graphical representation of the occurrence of cases in different years. This provides the user a quick information on the number of verdicts passed and as available in Manupatra database in graphical representation. This feature helps the researcher/ user to form a statistical opinion on prevailing prominence of legal issue during a particular year range vis-a-vis verdicts passed by the respective Courts, Tribunals and Commissions, Notifications as covered in Manupatra database.



Search in Results

- This interface helps you to Refine and further narrow down your search. In Search eg. for child custody.
- Click on Search in results
- Type your query e.g. alimony
- Click on Refine
- The results get refined to 142 results from 1053 results

Filters

The search results are further filtered / categorized by Manupatra under various heads making navigation easy for the user. The results are filtered / categorised under heads such as Court, Document Type, Keyword, Subject, Judge, Ministry, Period etc. In one glance a user can know how the results are slotted across different heads and straight away access the one that is relevant to his research.

Results are Grouped under

- Filter By**
 - Court
 - Keywords
- Filter By**
 - Subject
 - Judge
- Filter By**
 - Period
 - Act/Rule/Order
- Filter By**
 - Publisher
 - Judge Bench

Cluster of results help in navigation and to reach the desired results

Act

Browsing

Bare Acts / Statutes can be viewed directly from the TOC. Click on the + sign next to the Bare Acts & then click on Table of Contents. The Bare Acts are listed in the right frame under Alphabetical, Chronological, Subject wise, Ministry wise and Industry wise listing for Central Acts. State Acts list appears segregated on State name. Repealed Acts and Amending Acts are also listed separately.

Acts/ Statutes

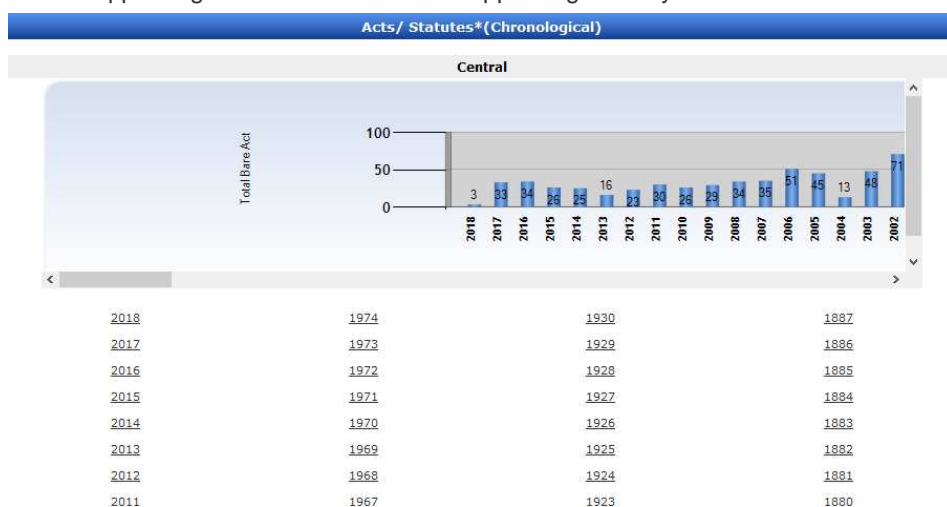
Central Acts/ Statutes
Chronological
Alphabetical
Subject Wise
Ministry Wise
Industry Wise

Repealed Acts/ Statutes
Repealed Acts/ Statutes

Amending Acts/ Statutes
Chronological
Alphabetical

Chronological Index:

Clicking on Chronological index shows the Bar Chart & year wise listing of the Bare Act. One can click on the number appearing on the Bar to view Acts appearing in that year.



Alphabetical Index:

Clicking on Alphabetical Index shows Bare Acts listed alphabetically. In the example below we have clicked on Alphabet A. All the acts starting with A are listed.

Acts/ Statutes *

Central

Rules & Regulations Available.
 Pending Bill in Parliament.
 Brief Facts.
 View act in single doc
 Annotations
 Text in Hindi
 Comparative Chart

Year: 2015

Current as on **20 March 2018**

Title	Miscellaneous Details
• ANDHRA PRADESH REORGANISATION (AMENDMENT) ACT, 2015	
• ARBITRATION AND CONCILIATION (AMENDMENT) ACT, 2015	
• ATOMIC ENERGY (AMENDMENT) ACT, 2015	
• BLACK MONEY (UNDISCLOSED FOREIGN INCOME AND ASSETS) AND IMPOSITION OF TAX ACT, 2015	
• CITIZENSHIP (AMENDMENT) ACT, 2015	
• COAL MINES (SPECIAL PROVISIONS) ACT, 2015	
• COMMERCIAL COURTS, COMMERCIAL DIVISION AND COMMERCIAL APPELLATE DIVISION OF HIGH COURTS ACT, 2015	
• COMPANIES (AMENDMENT) ACT, 2015	
• CONSTITUTION (ONE HUNDRETH AMENDMENT) ACT, 2015	
• CONSTITUTION (SCHEDULED CASTES) ORDERS (AMENDMENT) ACT, 2015	

- Bare Acts show different signs in front of them. These are also displayed on the top.
- The book denotes that the Rules and Regulation of this Act are available.
- The Parliament sign denotes the proposed Bill to amend the act is pending in the Parliament.
- Brief facts of the Act.
- View Act in a single document.
- Annotations – Brief Note on Sections.
- Hindi version of the Act.
- Comparative Chart
- Current as on – Denotes the date upto which the Act is updated.

Brief facts gives the below listed details of the Act.

- Act Title / Statement of Objective
- Whether Act in existence currently superseded any prior legislation?
- Effective Date
- Whether Act is effective in Full or Partial
- List of Amending Acts
- Whether any proposed amendment pending in the Parliament?

CODE OF CRIMINAL PROCEDURE, 1973

Statement of Objective: Code of Criminal Procedure is essentially a procedural law, providing the mechanism and procedure for trial and punishment of persons who have infringed substantive criminal law-the Indian Penal Code, by creating criminal courts and prescribing the procedure for investigation, enquiry, trial and enforcement of punishments awarded.

Date of Assent: 25th January, 1974

Effective Date: 1st April, 1974

Whether Act is effective in Full or Partial: Amendments in 2001,2005,2008,2010,2006

List of Amending Acts:

- [CODES OF CIVIL AND CRIMINAL PROCEDURE \(AMENDMENT\) ACT, 1951](#)
- [CODE OF CRIMINAL PROCEDURE \(AMENDMENT\) ACT, 1955](#)
- [CODE OF CRIMINAL PROCEDURE \(AMENDMENT\) ACT, 1980](#)
- [CODE OF CRIMINAL PROCEDURE \(AMENDMENT\) ACT, 1993](#)

To view the complete Act. Click on the Act / Statute

Viewing Judgments on particular Section / Order / Article

When we click on the Act, there is an icon which appears, in front of the Section/Order/ Article. Click on the icon to view the judgments on that particular Section/Order/Article

Viewing Commentary on particular Section / Order / Article

When we click on the Act, there is a Maroon colour icon which appears across in front of the Section/Order/ Article. Click on the icon to view the Commentary on that particular Section/Order/Article. These will appear only in Acts, for which commentary is available.

CODE OF CRIMINAL PROCEDURE, 1973, (Central) -Current as on 14 March 2018

Back

Preamble 1 - [THE CODE OF CRIMINAL PROCEDURE, 1973](#)

Chapter 1 - PRELIMINARY

- Section 1 - [Short title, extent and commencement](#)
- Section 2 - [Definitions](#)
- Section 3 - [Construction of references](#)
- Section 4 - [Trial of offences under the Indian Penal Code and other laws](#)
- Section 5 - [Saving](#)

Chapter 2 - CONSTITUTION OF CRIMINAL COURTS AND OFFICES

- Section 6 - [Classes of Criminal Courts](#)
- Section 7 - [Territorial divisions](#)
- Section 8 - [Metropolitan areas](#)
- Section 9 - [Court of Session](#)
- Section 10 - [Subordination of Assistant Sessions Judges](#)
- Section 11 - [Courts of Judicial Magistrates](#)
- Section 12 - [Chief Judicial Magistrate and Additional Chief Judicial Magistrate, etc.](#)
- Section 13 - [Special Judicial Magistrates](#)

Click on the icon to view the Commentary

Click on the icon to view the Judgement

Act with the Parliament Sign

When we click on the Act with the Parliament sign, the Act displayed shows a flag on the top. This flag denotes that there is a proposed bill pending in the parliament pertaining to the Act.

CHIT FUNDS ACT, 1982, (Central) -Current as on 14 March 2018

Back

Preamble 1 - [CHIT FUNDS ACT, 1982](#)

Chapter I - PRELIMINARY

Section 1 - [Short title, extent and commencement](#)

Section 2 -

Section 3 - [Act to override other laws, memorandum, articles, etc.](#)

Chapter II - REGISTRATION OF CHITS, COMMENCEMENT AND CONDUCT OF CHIT BUSINESS

Section 4 - [Prohibition of chits not sanctioned or registered under the Act](#)

Section 5 - [Prohibition of invitation for subscription except under certain conditions](#)

Section 6 - [Form of chit agreement](#)

Section 7 - [Filing of chit agreement](#)

Section 8 - [Minimum capital requirements for the commencement, etc., of a chit, and creation of a reserve fund, by a company](#)

Section 9 - [Commencement of chit](#)

Section 10 - [Copies of chit agreement to be given to subscribers](#)

Section 11 - [Use of the words "chit", "chit fund", "chitty or "kuri"](#)

Section 12 - [Prohibition of transacting business other than chit business by a company](#)

The Flag will also appear against the section of the Act, which will be amended by the Pending Bill in the Parliament. By clicking on this flag we can view the relevant clause of the pending bill. Clicking on the flag sign displays the Table of Content of the relevant Bill which is pending in the Parliament, as shown below.

CHIT FUNDS (AMENDMENT) BILL, 2018

Arrangement of Section

SECTIONS

PREAMBLE

Chit Funds (Amendment) Bill, 2018

1. [Short title and commencement](#)
2. [Amendment of section 2](#)
3. [Substitution of new section for section 11](#)
4. [Amendment of section 16](#)
5. [Amendment of section 17](#)
6. [Amendment of section 21](#)
7. [Amendment of section 85](#)

STATEMENT OF OBJECTS AND REASONS

ANNEXURE

Annotations

AADHAAR (TARGETED DELIVERY OF FINANCIAL AND OTHER SUBSIDIES, BENEFITS AND SERVICES) ACT, 2016, (Central) -Current as on 22 March 2018

Back

Preamble - [AADHAAR \(TARGETED DELIVERY OF FINANCIAL AND OTHER SUBSIDIES, BENEFITS AND SERVICES\) ACT, 2016](#)

Act - Google Chrome

www.manupatrafast.in/oa/digbet.aspx?ActCompID=674137&ActID=23027

Preamble - [AADHAAR \(TARGETED DELIVERY OF FINANCIAL AND OTHER SUBSIDIES, BENEFITS AND SERVICES\) ACT, 2016](#)

Chapter I - PRELIMINARY

Section 1 - [Short title, extent and commencement](#)

Section 2 - [Definitions](#)

Chapter II - AADHAAR

Section 3 - [Act](#)

Section 4 - [Fit](#)

Section 5 - [Sub](#)

Section 6 - [Sub](#)

Chapter III - Annotations

Section 7 - [Fit](#)

Section 8 - [Sub](#)

Section 9 - [Sub](#)

Section 10 - [Sub](#)

Chapter IV - [Sub](#)

Section 11 - [Sub](#)

Section 12 - [Sub](#)

Section 13 - [Sub](#)

Section 14 - [Sub](#)

Section 15 - [Sub](#)

Section 16 - [Sub](#)

Section 17 - [Sub](#)

Annotations

The Aadhaar (Targeted Delivery of Financial and Other Subsidies, Benefits and Services) Act, 2016.

The preamble of the Act provides for delivery of subsidies, benefits and services in an efficient and transparent manner. The expenditure

How to read an Act on Manupatra

Read judgments under particular section of an Act

The screenshot shows the Manupatra website interface. On the left is a navigation menu with categories like Supreme Court, High Courts, and Bare Acts. The main area has search options: 'Act Search' (selected) and 'Search By Act Number'. Under 'Search within Acts', there are radio buttons for 'Central', 'State', and 'International'. A search box contains 'CODE OF CIVIL PROCEDURE, 1908 - Central'. Below it, a dropdown menu shows 'Section' and 'No. 2'. A 'Search' button is present. The search results table shows one entry: 'CODE OF CIVIL PROCEDURE, 1908-Section2-Definitions'. Below the table, there are two browser windows. The left window shows the 'CODE OF CIVIL PROCEDURE, 1908' page with a red box highlighting 'Section 2 - Definitions' and a red arrow pointing to 'Read judgments under particular section of an Act'. The right window shows a list of judgments under 'CODE OF CIVIL PROCEDURE, 1908 Section - 2 - Definitions', including Supreme Court, High Courts (Allahabad, Andhra Pradesh, APTEL, Armed forces, Bombay, Calcutta), and CEGAT Chennai.

Bills

Following is how the bills appear on www.manupatra.com
Click on the chronological link to see a year wise listing : ...

The screenshot shows the 'BILLS INTRODUCED OR PASSED BY THE PARLIAMENT' section on Manupatra. It features a table with columns for Lok Sabha session, listing method, and subject. The table is as follows:

Lok Sabha	Chronological	Alphabetical	Subject Wise
16th Lok Sabha (2014-2019)	Chronological	Alphabetical	Subject Wise
15th Lok Sabha (2009-2014)	Chronological	Alphabetical	Subject Wise
14th Lok Sabha (2004-2009)	Chronological	Alphabetical	Subject Wise
13th Lok Sabha (1999-2004)	Chronological	Alphabetical	Subject Wise
upto 1999	Chronological	Alphabetical	

The screenshot shows the 'SIXTEENTH LOK SABHA' section on Manupatra. It includes an alphabetical index and a table of bills. The alphabetical index is as follows:

A	B	C	D	E	F	G	H	I	J	K	L	M
N	O	P	Q	R	S	T	U	V	W	X	Y	Z

The table of bills is as follows:

S No.	Title of Bill	Bill No. and Year	Objective and Purpose	House and Date of Introduction	Status	Assent Date	Enforcement Date / Act No.	Subject
1.	Aadhaar (Targeted Delivery of Financial and Other Subsidies, Benefits and Services) Bill, 2016 (As Passed By Lok Sabha) Summary	Bill No. 47C of 2016	To provide as a good governance, efficient, transparent and targeted delivery of subsidies, benefits and services, the expenditure of which is incurred from	Introduced in the Lok Sabha on 03.03.2016	Passed by Lok Sabha on 11.03.2016 AND Passed by Rajya Sabha on 16.03.2016	25.03.2016	Act No. 18 of 2016	Finance

Template Part

MANU/SC/0015/2009

Manupatra Citation

Print Replica

Print Replica of the Judgment

IN THE SUPREME COURT OF INDIA

Civil Appeal Nos. 5430-5431 of 2002

Decided On: 12.01.2009

Rajasthan State Electricity Board Vs. Universal Petro Chemicals Ltd.

Click on Judge name to view all cases from various courts where they were a Judge.

Link for Judge Analytics

Click on Counsel name to view all cases from various courts where they were a Counsel.

Hon'ble Judges/Coram:

Tarun Chatterjee and Mukundakam Sharma, JJ.

Counsel:

For Appellant/Petitioner/Plaintiff: Puneet Jain, Sushil Kumar Jain, Archana Tiwari and Ashwin V. Kotemath, Advs

For Respondents/Defendant: S.C. Ghosh, Parijat Sinha, Reshmi Rea Sinha and Snehasish Mukherjee, Advs.

Subject: Arbitration

Subject Classification

Catch Words

Mentioned IN

Click to view the Catch Words in the judgment

Cases where the subject case has been mentioned in future

Relevant Sections :

Arbitration Act, 1940 - Section 31(4); Arbitration Act, 1940 - Section 41; Contract Act, 1872 - Section 28; Code of Civil Procedure, 1908 - Section 20

Acts/Rules/Orders:

Arbitration Act, 1940 - Section 2. Arbitration Act, 1940 - Section 20, Arbitration Act, 1940 - Section 31, Arbitration Act, 1940 - Section 31(3), Arbitration Act, 1940 - Section 41; Contract Act - Section 28; Code of Civil Procedure, 1908 (CPC) - Section 20

Cases Referred:

A.B.C. Laminart (P) Ltd. v. An Agencies (P) Ltd. MANU/SC/0001/1989; Hakam Singh v. Gammon (India) Ltd. MANU/SC/0001/1971; Angile Insulations v. Davy Ashmore India Ltd. and Hanil Era Textiles Ltd. v. Puromatic Filters (P) Ltd. MANU/SC/0348/2004

Cases Overruled / Reversed:

Universal Petrochemicals Ltd. vs. Rajas

Overruled/Reversed by status with link to the respective case.

Prior History of the case showing which court has the appeal come from.

Prior History / High Court Status:

From the final Judgment and Order dated 17/4/2001 of the High Court of Calcutta at Calcutta in A.P.O. Nos. 462 and 463 of 1992 in Special Suit No. 70 of 1990 (MANU/WB/0117/2001)

Disposition:

Appeal Allowed

Citing reference which analyses whether the referred cases have been Mentioned, Relied on: Discussed: Affirmed: Distinguished: Dissented

Citing Reference:

Affirmed

4

Case Note:

Case note gives a succinct summary of the case.

Arbitration Act, 1940 (since repealed) - Sections 20 and 31 (3)/(4)--Arbitral proceedings--Jurisdiction of Court--Whether when parties clearly stipulated and agreed that no other Court but only Court at Jaipur--Will have jurisdiction to try and decide proceedings arising out of agreements, Calcutta High Court would have jurisdiction?--Held, "no"--Even by virtue of Section 31 (4), Calcutta High Court would have jurisdiction to try and decide proceedings arising out of agreements, Calcutta High Court set aside.

Ratio Decidendi:

Reason for deciding Proposition of law laid by the court.

"Where there may be two or more competent Courts which can entertain a suit consequent upon a part of the cause of action having arisen therein, if the parties to the contract agree to vest jurisdiction in one such Court to try the dispute which might arise as between themselves, such agreement would be valid and binding."

Subject Category :

ARBITRATION MATTERS

Industry: Chemicals

Industry: Power and Energy

Authored By : D.G. Palekar, V.R. Krishna Iyer

JUDGMENT

Full Text of the judgment

Mukundakam Sharma, J.

1. Being aggrieved by the common judgment and order dated 17.04.2001 passed by the Division Bench of the High Court at Calcutta in Special Suit No. 70 of 1990, the appellants have preferred appeals against the judgment and order of the High Court at Calcutta. Since both these appeals involve similar questions of law and facts impugned order, we propose to dispose of both these appeals by this common judgment and order.

Floating Navigation

2. The appellant Board which is having its base and operation at Jaipur placed an order for supply of 50 kilo...



Text Part

The screenshot shows a web browser displaying a legal document from Manupatra. The document is titled "ORDER" and is authored by Ashok Jindal, Member (J). The text discusses an appeal against a redemption fine and penalty. Three blue callout boxes with arrows point to specific elements in the text:

- Linking with Notification:** Points to a link for notification No. 40/2006-Cus. : MANU/CUST/0063/2006.
- Bare Act linking:** Points to a section of the document, likely section 113(d).
- Linking with Cases:** Points to a case citation: MANU/CE/0606/2011 : 2012 (279) ELT 113 (Trn) in the case of and Global Exim Vs. CC (Export) MANU/CM/0123/2010 : 2010 (253) ELT 417 (Tri.)

Dictionary words linked to Judgments

While browsing the judgments you may see a lot of words/phrases in blue colour as shown below. If you take the mouse over the word it will popup with legal meaning of that word/phrase. It has some other features like 'Search this word' and 'More'.

Search this word: The same word can also be searched in Manu search by clicking on the "Search this word" link as shown below. The result will appear in Manu search window.

More: By default it brings only 400 characters on mouse over, in case if the meaning has more than 400 characters you need to click on **More** to view the full meaning.

The screenshot shows a legal judgment with a popup dictionary definition for the word "specially empowered". The popup includes a search bar, a "More" link, and a red callout box explaining that clicking "More" will bring full data.

specially empowered

Specially empowered, where power is conferred on a person by name or by virtue of his office, the individual designated by name or as the holder of the office for the time being is empowered specially, *Sindhi Lahona Choltram Parasram v. State of Gujarat*, AIR 1967 SC 1532 (1533). The word "specially" has reference to the special purpose of the empowerment and is not intended to convey the sense of...

[Search this word](#) [More](#)

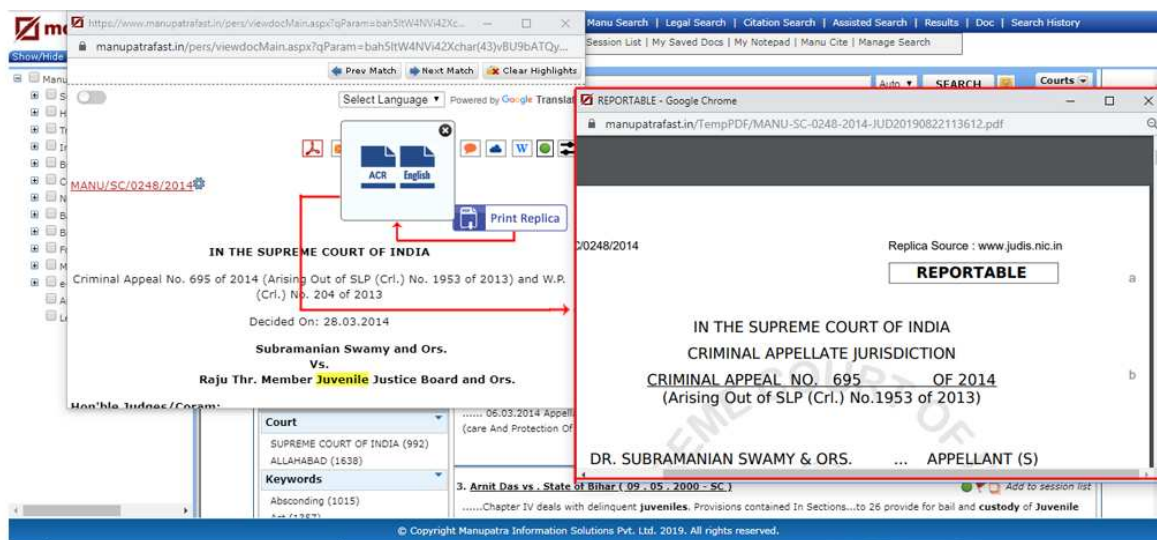
Default it bring 400 char on mouse over, click on more will bring full data

Print Replica




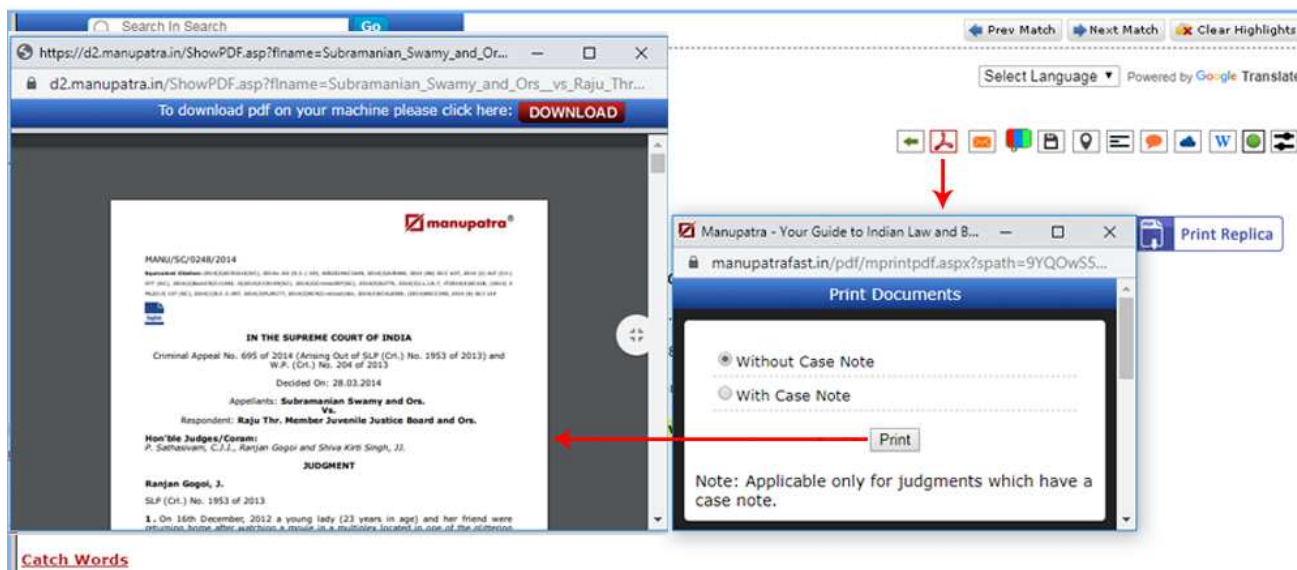
This Icon is displayed at the top right corner of the Judgment.


Print Replica is the judgments in PDF format as reported in the journals. These are available for ready download & are accepted in courts. Currently we cover print replica of the following journals (UJ, MIPR, ELR, ECR, BLR, BLJR, AWR, KCCR, AWC, ACR, OLR, WLN, ILR Kerala, ILR-Karnataka, ILR- Punjab, Uttaranchal cases, KLJ).

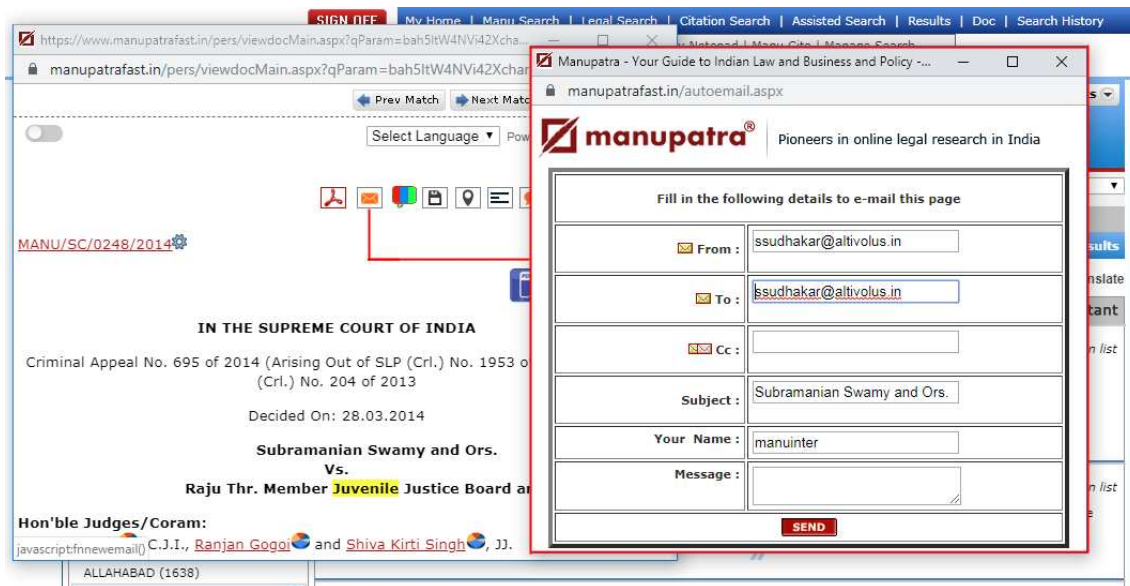


Printing, Emailing & Saving Judgments

Printing - Once you Click on  this icon, the PDF version of Judgment will appear and the option of Printing Judgment with case note, without Case will be there. On selecting one option, it will show you the Print preview. You can print the document thereafter.




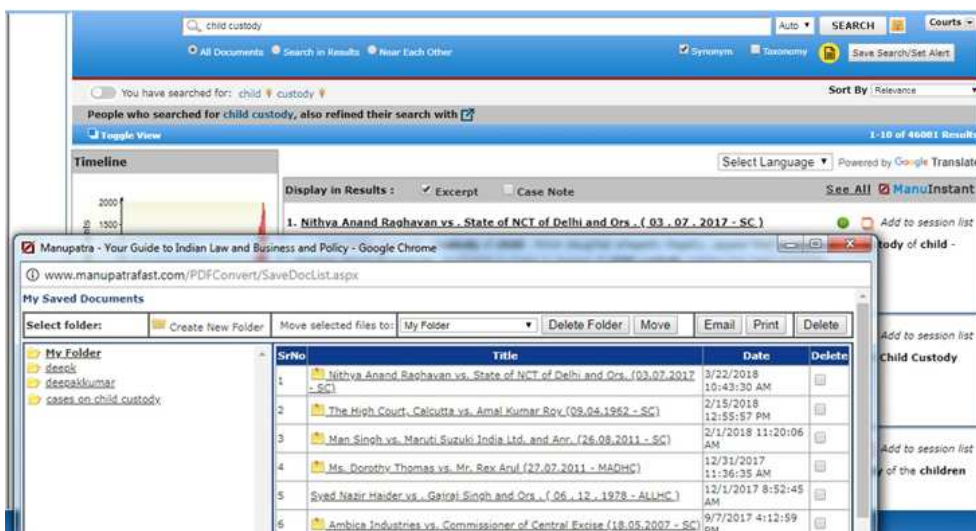
Emailing –  You can email the displayed document. If you select the “Email this page-option, the following screen will be displayed:



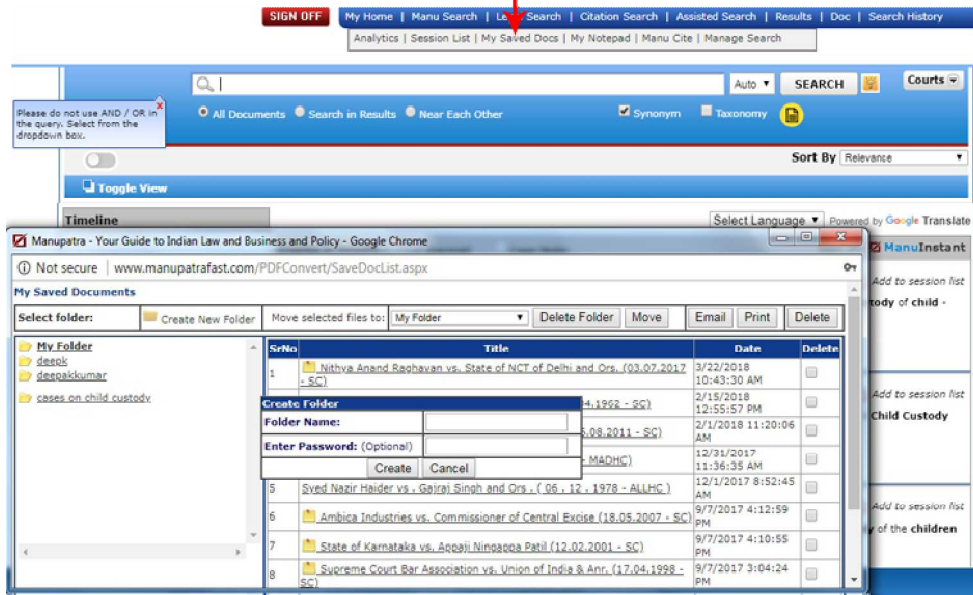
Change the recipient email id if required and click Send. Alternately you may Email from the session list also.

Saving

- User can save the Document by clicking “Save”  Icon appearing on the top right corner of the document.
- You can save the documents in folders.
- Once you click on Save, a window will appear, showing you My Folder by default.
- You can create a new folder by clicking on Create New Folder icon.
- A box will appear asking for the folder name & password protection, which is optional.
- If you apply the password for a folder, while opening the folder you will be prompted for the password. The folder can be viewed only after password authentication. If you leave the password box blank and create the folder, the folder can be accessed without password.

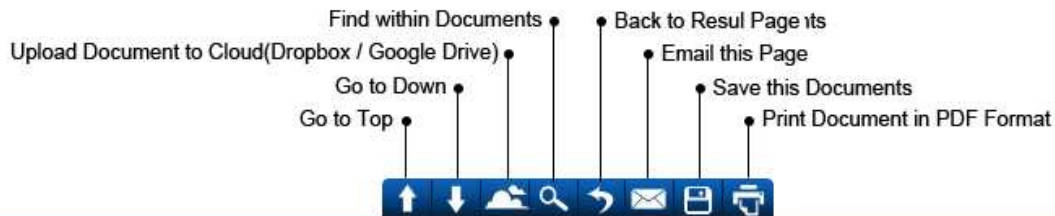


You can view the saved folders by clicking on My Saved Docs

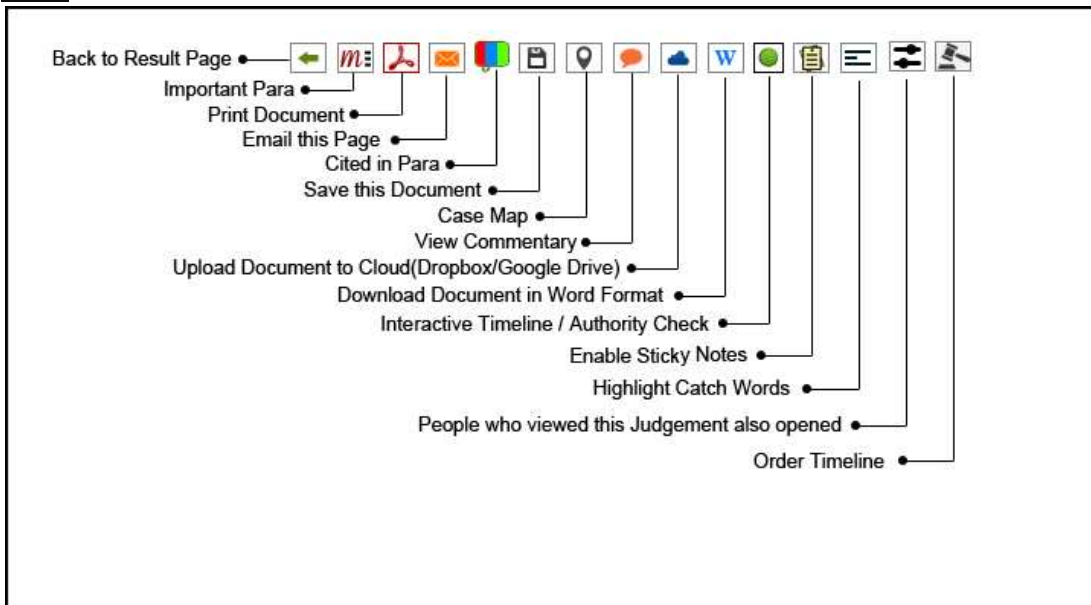


Floating Navigation

Floating Navigation appears at the bottom of the Judgment on mouse rollover. Print, Save, E-mail, Go back to results, Find within Document, Go to top, Go to bottom icons now also appear on right bottom of the page on mouse roll over. Take your cursor to the right bottom of the page for these to appear. No need to scroll to top of the page anymore.



Icons



Citing Reference

Citing Reference describes the manner in which cases cited within the judgment are considered in terms of their relevancy or applicability. Cases referred are marked as

Jamshed N. Guzdar vs. State of Maharashtra and Ors. (11.01.2005 - SC) (MANU/SC/0026/2005)

Disposition	Supreme Court	Madras	Delhi	Calcutta	Bombay	Allahabad	Other Courts
Relied On	Green						Green
Affirmed							
Dissented							
Distinguished	Grey				Grey		
Discussed	Yellow		Yellow	Yellow	Yellow		Yellow
Mentioned							

Sr.no.	Title	Citation Ref
1	Ahmed Moideen Khan and Ors. v. Inspector of 'D' Division	Discussed
2	K.Kumarswamy Kumandan and Bros. v. Premier Electric Co.	Discussed
3	Geetika Panwar v. Government of NCT of Delhi and Ors.	Discussed
4	Indo-Mercantile Bank Ltd. v. Commissioner, Quilon Municipality	Discussed
5	Narothamdas Jethabhai and Anr. v. A.P. Phillips	Discussed
6	Mulchand Kundanmal Jagtiani v. Raman Hiralal Shah	Discussed
7	Rajinder Singh etc. v. Kultar Singh and Ors.	Discussed
8	State of Bombay v. Narothamdas Jethabhai and Anr.	Discussed
9	O.N. Mohindroo v. The Bar Council of Delhi and Ors.	Discussed
10	B.K. Borwal v. State of Maharashtra	Discussed

- Mentioned
- Relied on
- Discussed
- Distinguished
- Dissented
- Affirmed

Cited in Para

This feature enables the user to see the relevant paragraphs in various judgments, where the current case has been referred. Cited in Para link appears on the top of the Judgment.

Click on Cited in Para link appearing on top of the judgment (Vishaka and Ors. v. State of Rajasthan and Ors.). This link will only appear in judgments which have been referred in other judgments.

Minerva Mills Ltd. and Ors. vs. Union of India (UOI) and Ors. (09.05.1980 - SC)

Justice K. S. Puttaswamy and Ors. vs. Union of India (UOI) and Ors. (24 . 08 . 2017 - SC) (MANU/SC/1044/2017)

111. Chandrachud C J, in the course of his judgment for the Constitution Bench in **Minerva Mills Ltd. v. Union of India** MANU/SC/0075/1980 : (1980) 3 SCC 625, traced the history of the evolution of inalienable rights, founded in inviolable liberties, during the course of the freedom movement and observed that the rights III and IV of the Constitution had emerged as inseparably inter-twined, and that the rights III and IV of the Constitution had positive obligations of the state.

Shayara Bano and Ors. vs. Union of India (UOI) and Ors. (09 . 02 . 2017 - SC) (MANU/SC/1031/2017)

Bharati Reddy vs. The State of Karnataka and Ors. (17 . 08 . 2017 - SC) (MANU/SC/1034/2017)

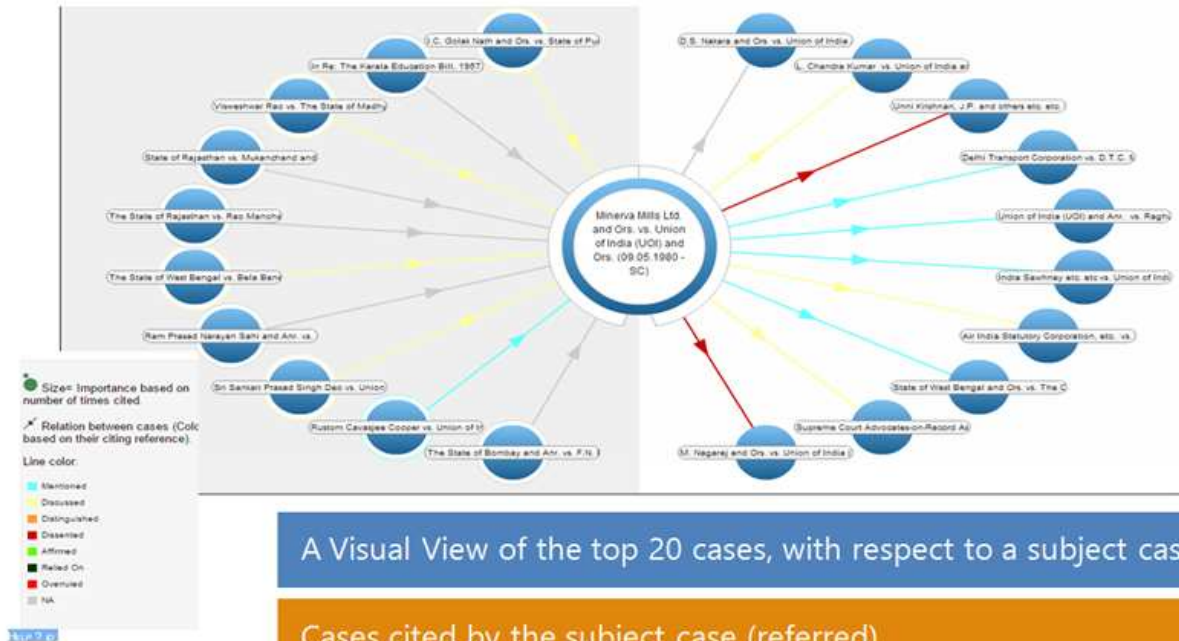
Hindustan Petroleum Corporation Limited vs. State of West Bengal and Ors. (15 . 06 . 2017 - CALHC) (MANU/WB/0413/2017)

B. K. Pavitra and Ors. vs. Union of India (UOI) and Ors. (09 . 02 . 2017 - SC) (MANU/SC/0143/2017)

Case Map®

Case Map® provides a visual view of the top 20 cases, with respect to a subject case [appears in central circle]. These top 20 cases are Cases Cited by the Subject Case (referred) and Cases where the Subject Case has been Cited (mentioned in). This pictorial depiction of the relationships between cases also helps identify other cases which may be of relevance.

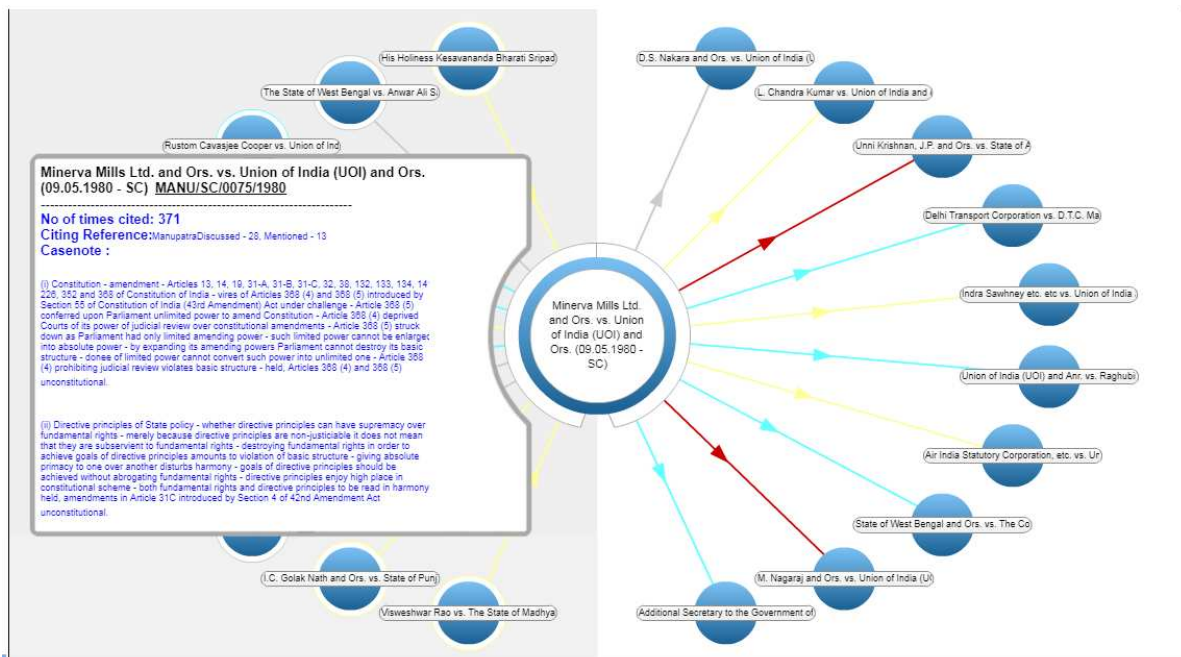
To access the Case Map®, click on the Case Map® link appearing on the top of the judgment. You may also access the Case Map® from the Citing Reference field. Click on the link to launch the pictorial view. When you first view the Case Map®, the subject case is displayed in the centre of the screen and around it are cases with which it has a relationship (referred or mentioned in).



A Visual View of the top 20 cases, with respect to a subject case

Cases cited by the subject case (referred)

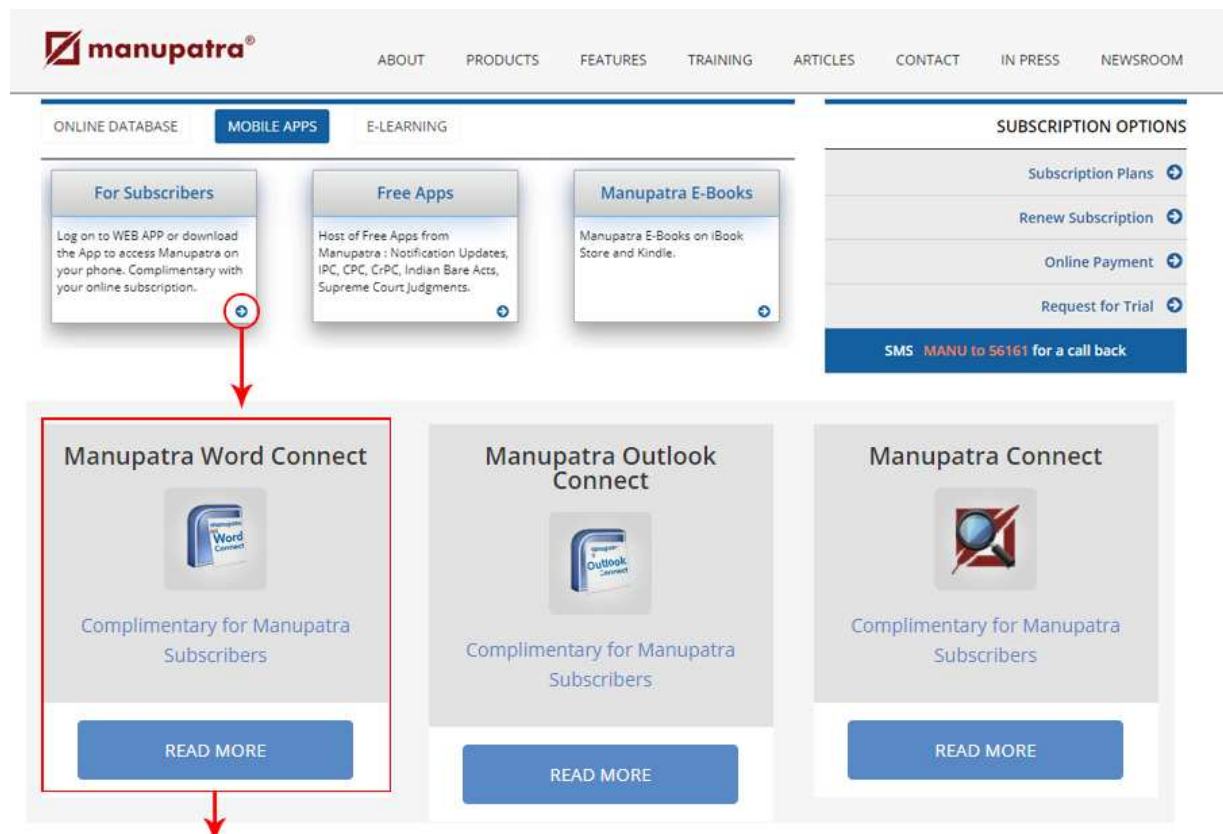
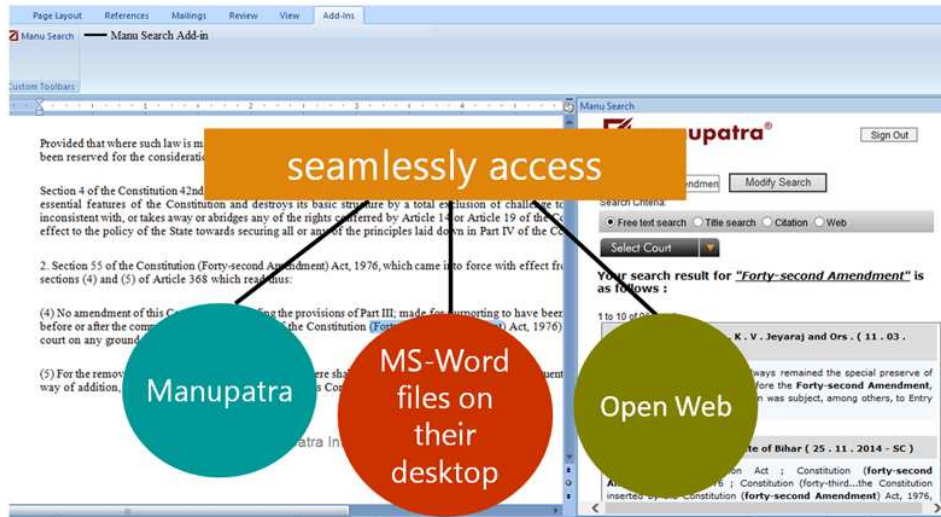
Cases where the subject case has been cited (Mentioned in)



Manupatra MS Word Connect

MS Word users seamlessly access content & resources from Manupatra, the open Web & Word files on their desktop

You can Download Manupatra Word Connect app from home page as below, it is complementary for all Subscribers.



Manupatra Word Connect

Users can now seamlessly access content and resources from Manupatra, the open Web and Word files on their desktop.

System Requirement

Windows XP/Vista/Windows 7/ Win 2K3 / Win2K8

Click here to

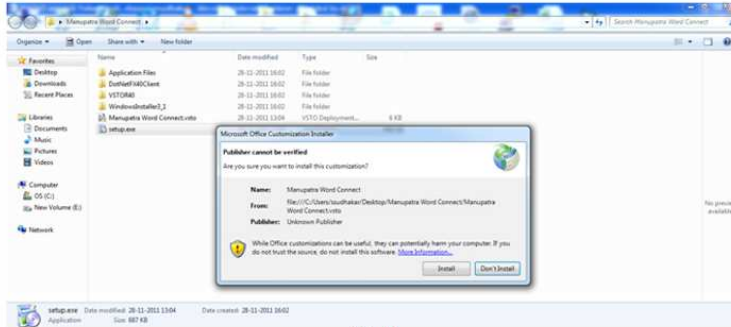


MS Office

Ms Office 2007/2010 (Ms Word)

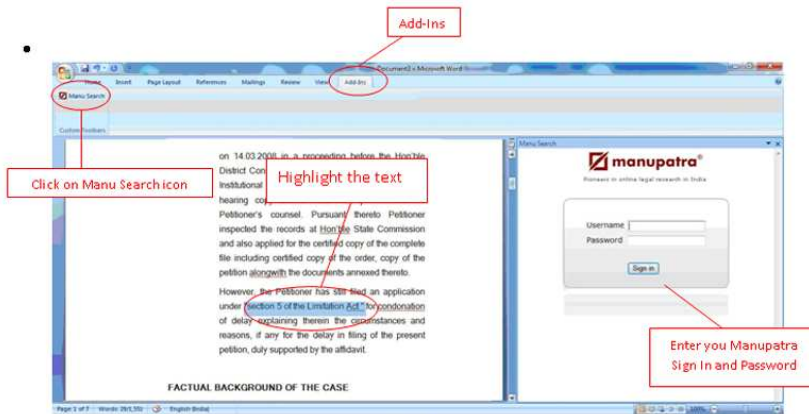
Installation

- Download **Manupatra Word Connect** tool on your local drive.
- Unzip the folder
- Run the **setup.exe** file
- Click on **Install** button. (See fig 1)



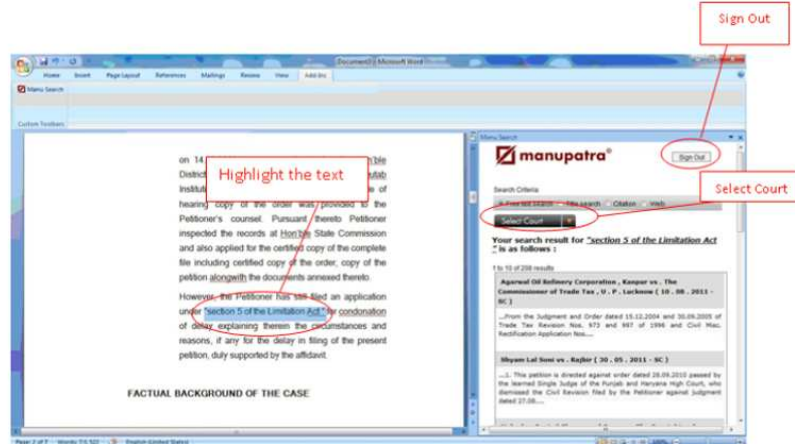
(Fig 1)

- Highlight the text in your doc file you want to search and click on **Manu Search** Icon appearing in Add Ins Menu.
- You will be prompted to Login to Manupatra.
- Please enter your Manupatra Sign In and password ensure no one is logged in with the same Sign in else it will give you "The session is already active" message. (See fig 2)

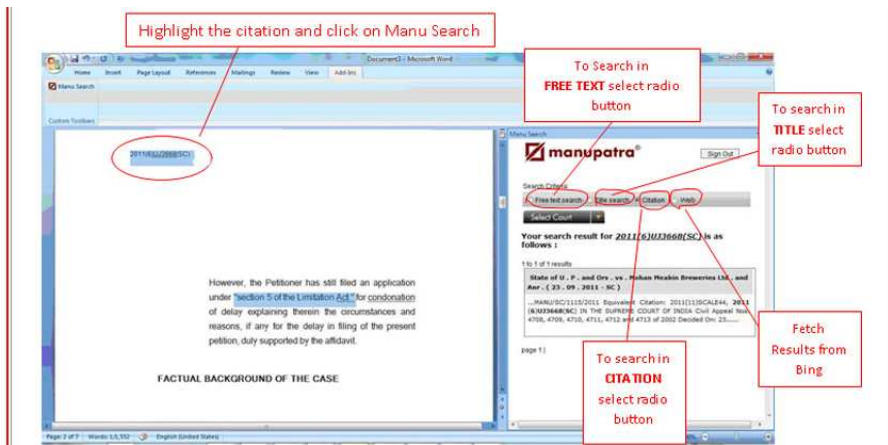


(Fig 2)

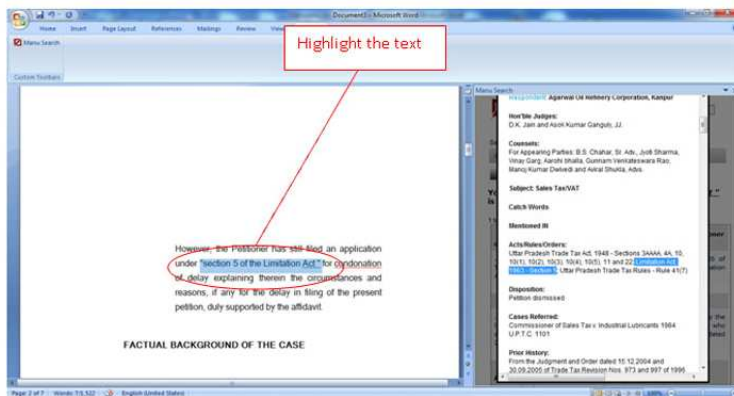
- Once you Login successfully you will be able to see the search results for your highlighted query. This will be a free text search and by default it will show results from Supreme Court. If you wish to see the results from other courts please select the court from Select Court dropdown. The list of courts you can see as per your subscription plan.



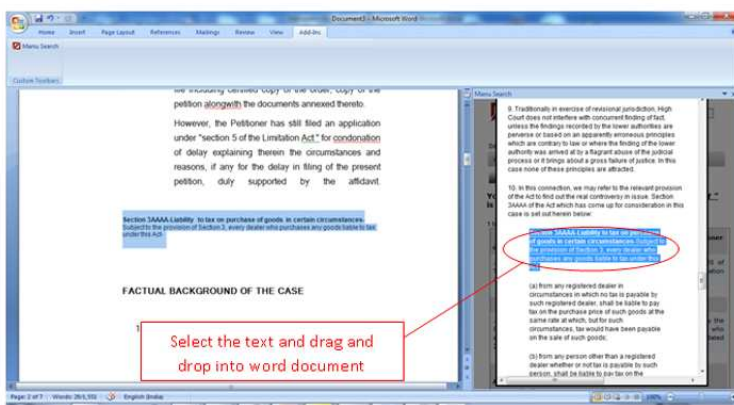
- You can also choose to search within the Appellant/Respondent (Field Search) ,Citation and on the Web as well.
- Also before closing the word document please do not forget to **Sign out** from Manupatra in the right frame.



- Click on any of the document title to see the full text.



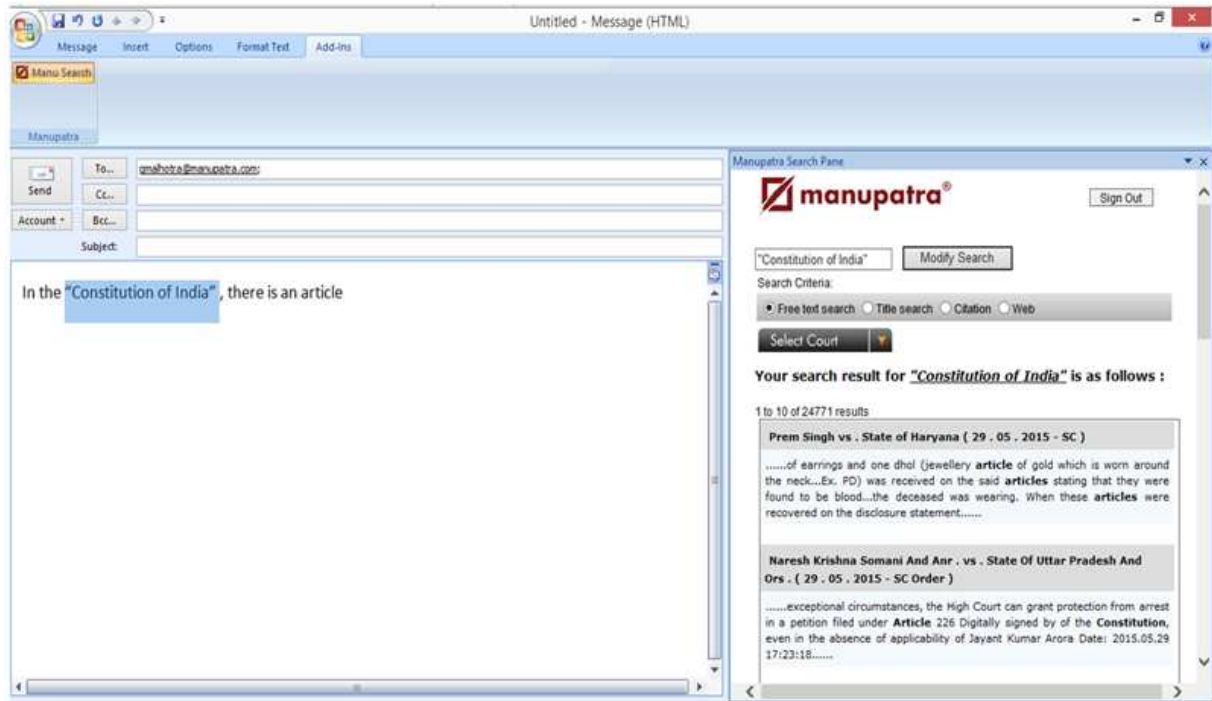
- To copy any matter from search results, can drag and drop the text from the results/documents to your word file by highlighting the text and dragging the text to the cursor position. This saves you typing.



Manupatra & Outlook Integration



You can Download Manupatra Outlook Connect App as same as Manupatra Word Connect.

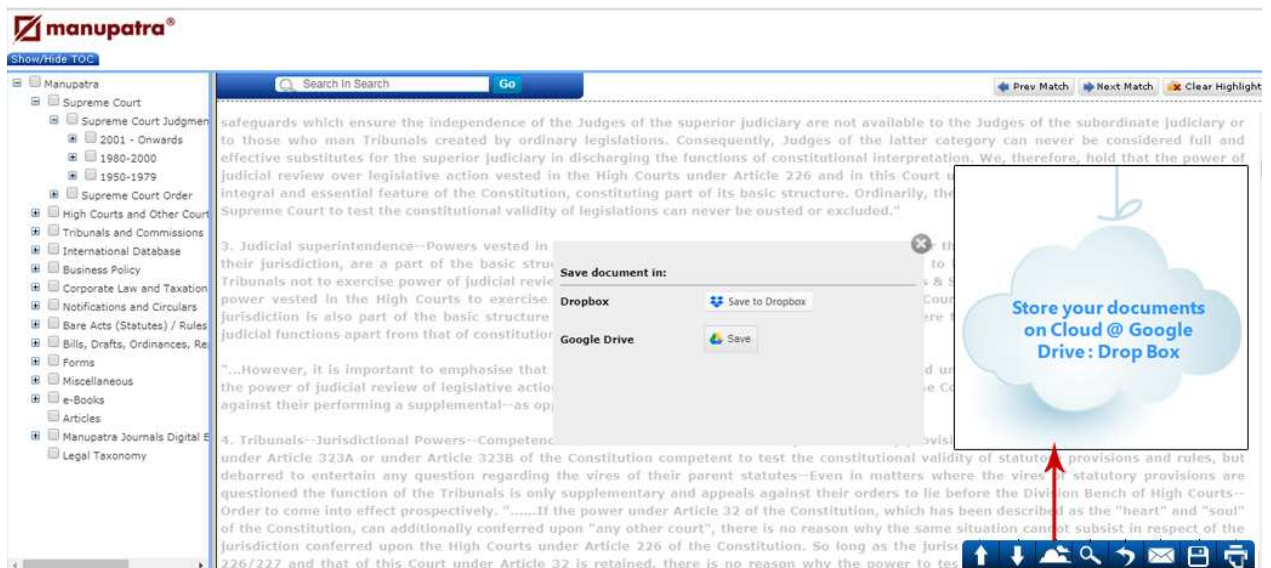
Allows users to search across www.manupatra.com using Microsoft outlook while reading and composing emails.



Cloud Computing

Now upload any document from Manupatra to your cloud account(e.g. Dropbox/Google Drive) at a button click.

- Click on cloud icon  (from Floating Navigator that appears at bottom of the Judgment page) to upload the document to your cloud account.
- Alternatively, you can click on the Icon  which is on the right top of any opened Judgments
- Click on the respective buttons (Dropbox/Google Drive) to Save the document to your cloud account.
- Google Drive works with below mentioned browser
- Chrome, Firefox, Safari, Internet Explorer (only IE9 and IE10)
- Dropbox works with below mentioned browser
- Internet Explorer 8+, Chrome, Safari 3+ , Firefox 3+, Opera 9+



Cross Referencing & Linking

Only database providing extensive cross referencing which saves time for the users.

Ready links in Judgments:

- Cases Referred in Judgments
- Sections of any Act referred in Judgments
- Rules, Regulations and orders referred with in judgments
- Notifications and circulars referred in judgments

Ready links in Judgments:

- Bills to Acts
- Acts to Pending Bills
- Section-wise judgments linking
- Amending Acts and notification linking in footnotes
- Rules and Regulations notified under particular Act
- Sections/Rules of any other Act referred in particular Act

Google Translate

The screenshot shows a search interface for 'gender justice'. The search bar at the top contains the text 'gender justice'. Below the search bar, there are filters for 'All Documents', 'Search in Results', and 'Near Each Other'. A 'Sort By' dropdown is set to 'Relevance'. The search results are displayed in a list format. The first result is '1. Vishaka and Ors. vs. State of Rajasthan and Ors. (13 . 08 . 1997 - SC)'. The second result is '2. Krishnadas vs. Henry Joseph and others (03 . 08 . 2011 - KERHC)'. A red circle highlights a 'Select Language' dropdown menu that is open, showing a list of languages: Bengali, Gujarati, Hindi, Kannada, Malayalam, Marathi, Nepali, Punjabi, Tamil, Telugu, and Urdu. The page also features a 'Timeline' graph on the left and a 'Filter Results By' section at the bottom left.

Sticky Notes

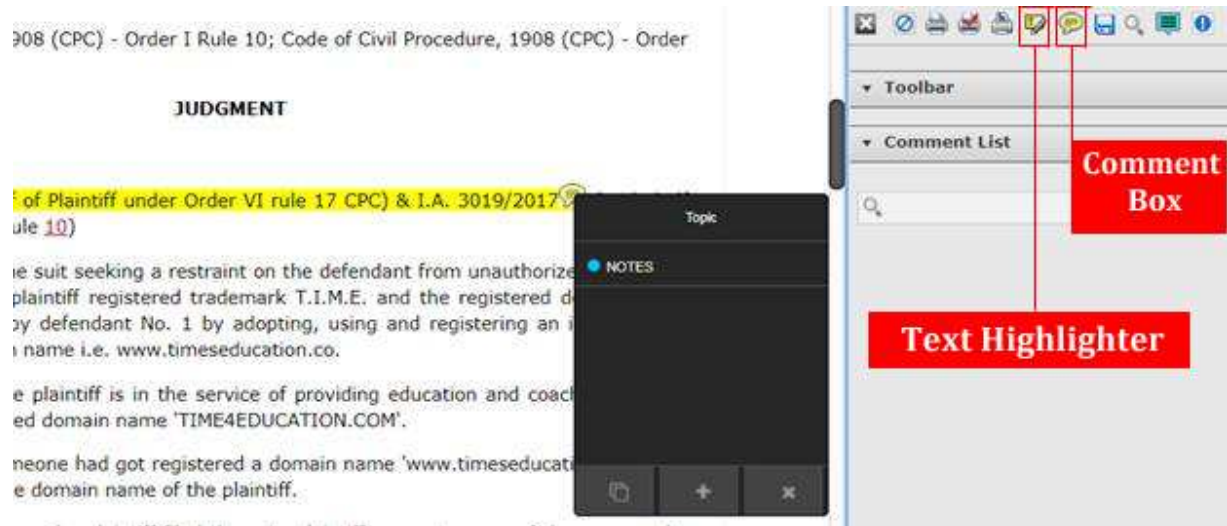
Sticky notes are the additional options to add notes and comments on Judgments. Since it is customized by individual sticky notes feature is available only in single user option (Username enabled) not for IP based subscriber.

- You can identify a sticky note document in your saved docs section by the sticky note icon across the document (refer to image Below)
- You can access the same documents from 'My Saved Docs'.
- All your old sticky note documents are added and is available in the "My folder" section
- You can also print/email a sticky note document (one at a time) from the folder.
- Sticky note documents can now be accessed from Manupatra App as well.

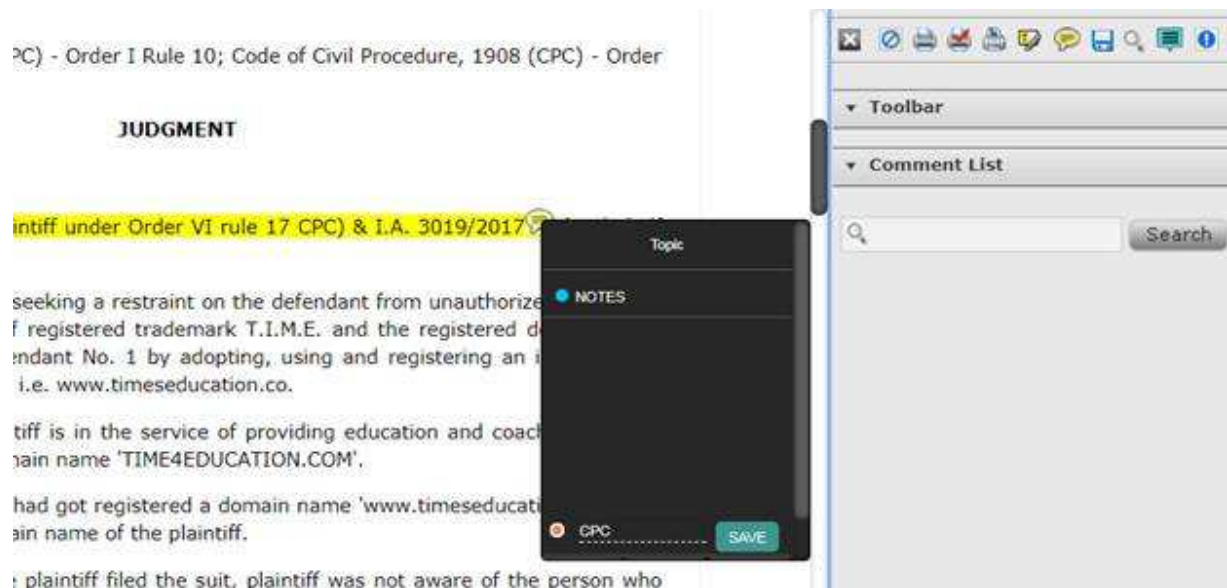
How to add Sticky notes in Judgments:

Users can select this  from icons present on right side of the Judgment

1. To add a note use highlighter icon from right panel same as earlier and click on add comment box, then click on document where the comment has to be placed & right click on the comment box. By Default “Notes” in topic will be created for all users, a user may create a topic of his choice.



2. To create a new Topic click on plus button (+) on the bottom of this black popup as shown in the above pic and type the topic name and click on save button. Each topic will be saved as separate folder & can be viewed from My saved Docs on Top Bar.



3. Click on topic list which you have created earlier. (if you do not select topics from list it will by default save in Notes Topics)

JUDGMENT

Shruti, J.

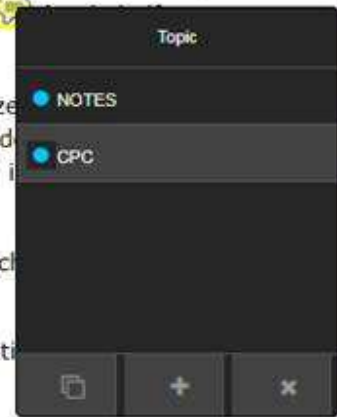
Order VI rule 17 CPC) & I.A. 3019/2017 (under Order I rule 10)

Plaintiff has filed the suit seeking a restraint on the defendant from unauthorized use of the plaintiff registered trademark T.I.M.E. and the registered domain name 'TIME4EDUCATION.COM' by defendant No. 1 by adopting, using and registering an identical or similar domain name i.e. www.timeseducation.co.

Plaintiff has stated that the plaintiff is in the service of providing education and coaching and has a registered domain name 'TIME4EDUCATION.COM'.

Plaintiff has stated that someone had got registered a domain name 'www.timeseducation.co' similar to the domain name of the plaintiff.

Plaintiff has stated that when the plaintiff filed the suit, plaintiff was not aware of the person who



4. Add title and comment in sticky note and save using save icon, to cancel it use cross icon.

Order VI rule 10; Code of Civil Procedure, 1908 (CPC) - Order

JUDGMENT

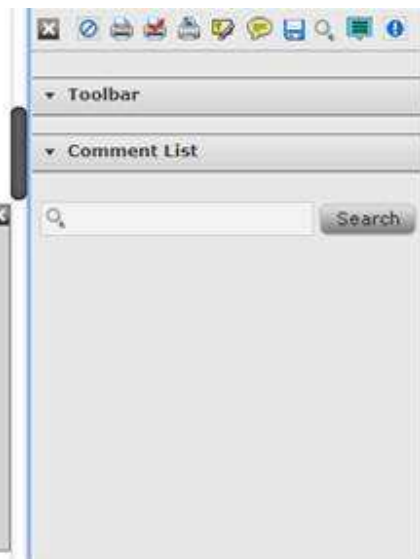
Order VI rule 17 CPC) & I.A. 3019/2017

Plaintiff seeks a restraint on the defendant from unauthorized use of the plaintiff registered trademark T.I.M.E. and the registered domain name 'TIME4EDUCATION.COM' by defendant No. 1 by adopting, using and registering an identical or similar domain name i.e. www.timeseducation.co.

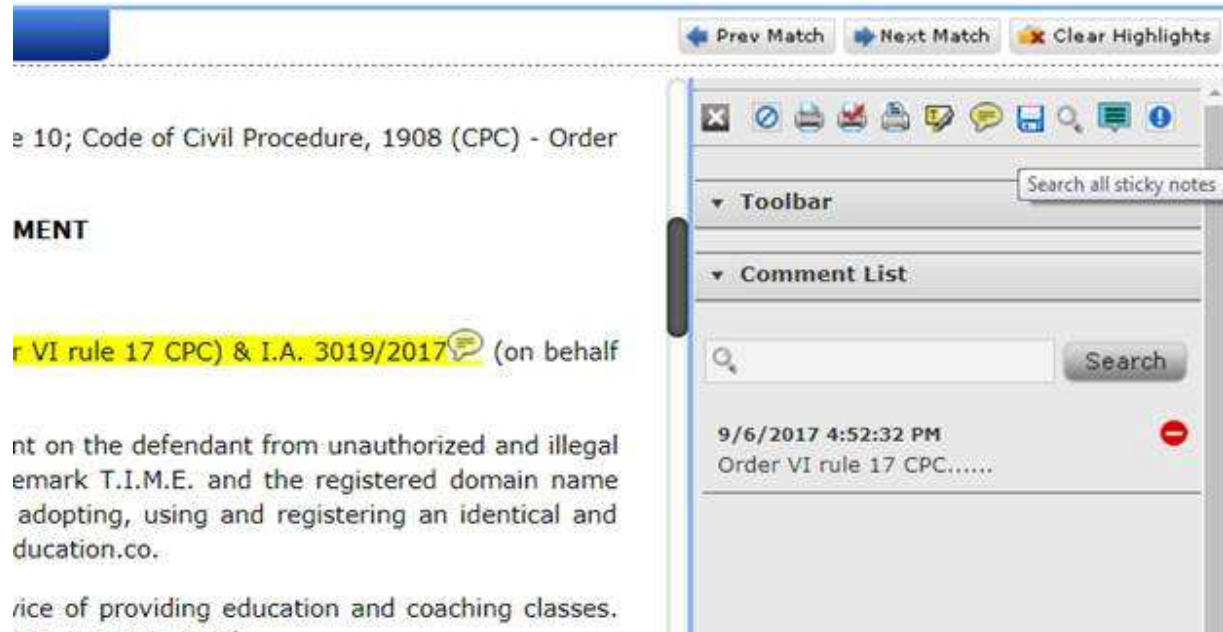
Plaintiff has stated that the plaintiff is in the service of providing education and coaching and has a registered domain name 'TIME4EDUCATION.COM'.

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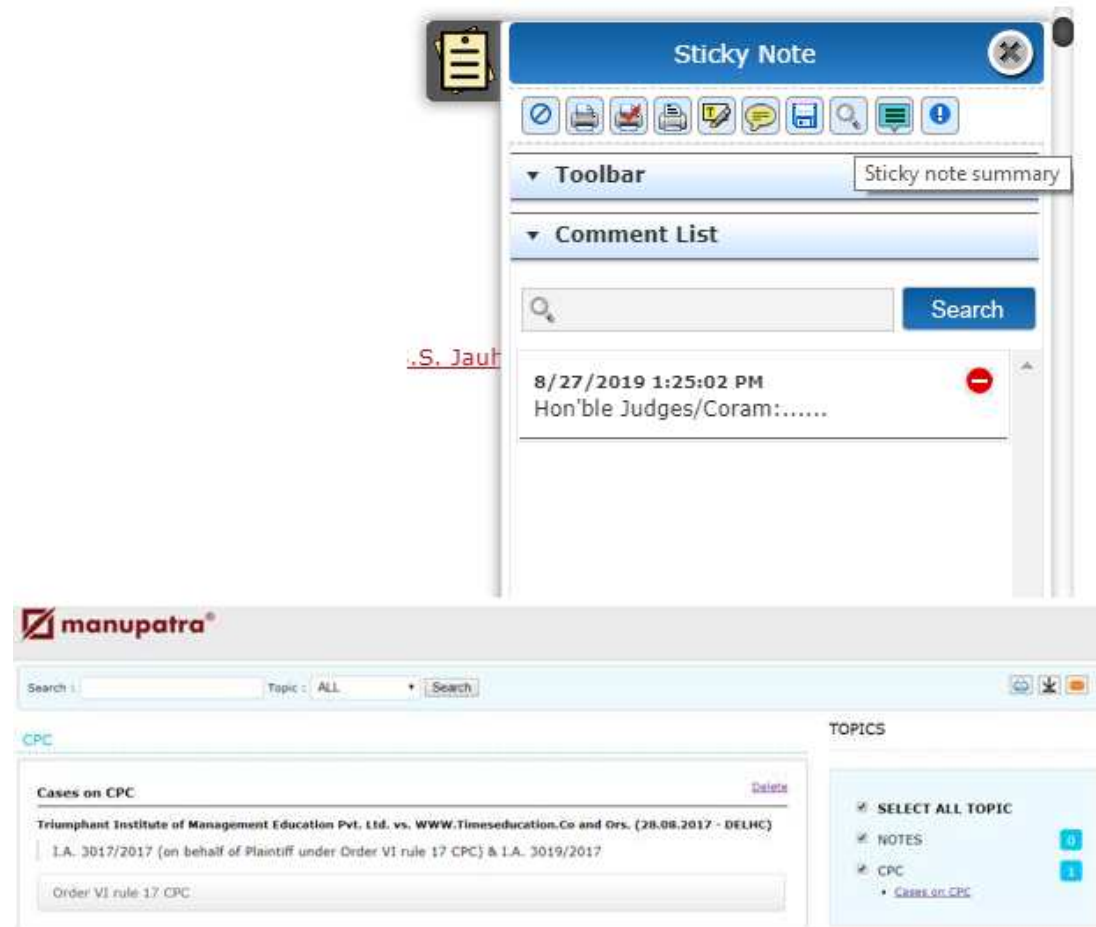
Plaintiff has stated that when the plaintiff filed the suit, plaintiff was not aware of the person who



5. To view Summary of sticky note created in single window click on “search all sticky notes” button:



6. All sticky notes will be displayed Topic wise in sticky note summary as shown below where user can filter / email / print and download the sticky note comments with text. This Sticky notes summary can be accessed from My home – Sticky Notes



Notification

MANU/COMM/0055/2018
Ministry : Ministry of Commerce and Industry
Department/Board : Commerce

Notification/ Circulars Referred : Number S.R.O. 944, dated the 17th March, 1954 [MANU/CNBN/0271/1954](#); Notification number S.O.1577(E), dated the 16th May, 2017 [MANU/COMM/0099/2017](#)

Referred In

Citing Reference:
 Number S.R.O. 944, dated the 17th March, 1954 [MANU/CNBN/0271/1954](#) Modified

Notification number S.O.1577(E), dated the 16th May, 2017 [MANU/COMM/0099/2017](#) Referred

Amendment in notification number S.R.O. 944, dated the 17th March, 1954

S.O.1140(E).--In exercise of the powers conferred by sub-section (3) of section 4 of the Tea Act, 1953 (29 of 1953), read with rules 4 and 5 of the Tea Rules, 1954, the Central Government hereby appoints the following person as member of the Tea Board, with effect from the date of publication of this notification in the Official Gazette upto the 1st day of November, 2018 and direct that the following further amendments shall be made in the notification of the Government of India, in the erstwhile Ministry of Commerce and Industry (Tea Control), [number S.R.O. 944, dated the 17th March, 1954](#), namely:-

Citing reference which analyses whether the referred notifications have been Rescinded, Referred, Modified, Term Extended, Superceded

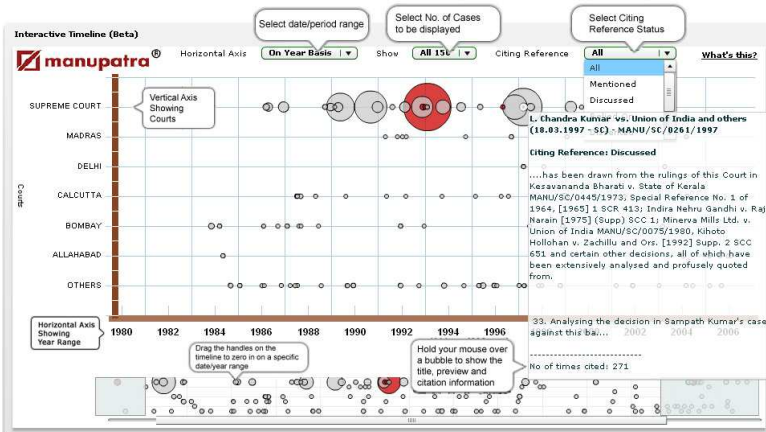
Interlinking with Notifications

Authority Check Interactive Timeline

The Interactive Timeline/ Authority Check shows how many times the subject case has been cited in various courts along with the date of decision of the most recent cite. This does not show if the case is good law or bad law. This gives you ready link to the cases where the subject case has been cited. Once you find a useful case, this feature can help you find other similar cases. The Interactive Timeline/Authority Check only shows results from our database.

About the feature:

1. Vertical Axis displays list of Courts viz. Supreme Court, Selected High Courts and Other High Courts in 'Others' category.
2. Horizontal Axis displays year range in which case has been further cited.
3. By rolling and holding mouse over a bubble, one can view extract of the case and no. of times it has been cited further.
4. Citation Summary shows how many times case has been cited, in total and separately in Supreme Court and High Courts, respectively



Note: Sorting of cases on the basis of Citing Reference is subject to its availability in the respective cases displayed in the graph.

Citation Summary

Total number of times this case has been cited:	0
Cited by Supreme Court cases:	0
Cited by High Court cases:	0
Decision date of most recent cite:	0

Citing Cases

For your convenience, only the top 20 citing cases are displayed, sorted by decision date descending.

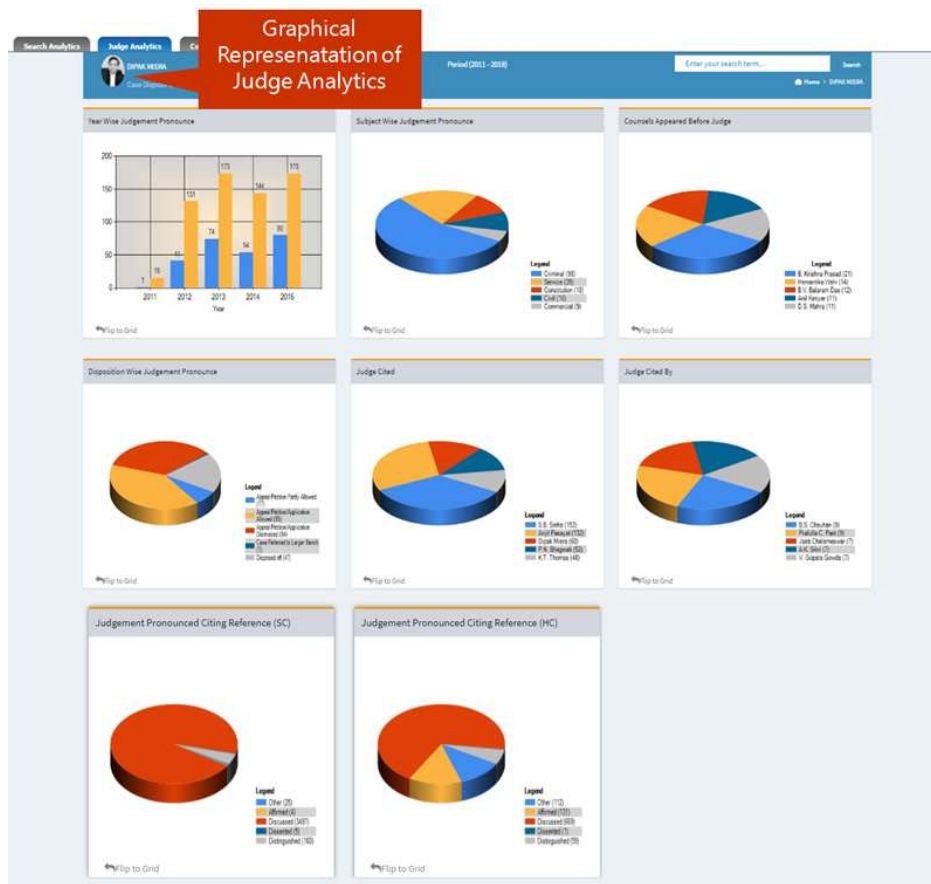
Judge Analytics

Select Judge Analytics from Analytics tab on top bar, as below:

The screenshot shows the 'Judge Analytics' section of the application. The 'Selected Court' is 'SUPREME COURT'. The following table represents the data shown in the interface:

Name of Judges	No of Judgments Written	No of judgments Cited in
A. ALAGRISWAMI	137	118
A. VARDARAJAN	45	44
A.C. GUPTA	155	143
A.D. KOSHAL	75	66
A.K. GANGULY	138	133
A.K. GOEL	114	97
A.K. MATHUR	132	123
A.K. MUKHERJEA	17	15
A.K. PATNAIK	156	138
A.K. SARKAR	222	212
A.K. SIKRI	420	356
A.M. AHMADI	220	193
A.M. KHANDEKAR	158	106

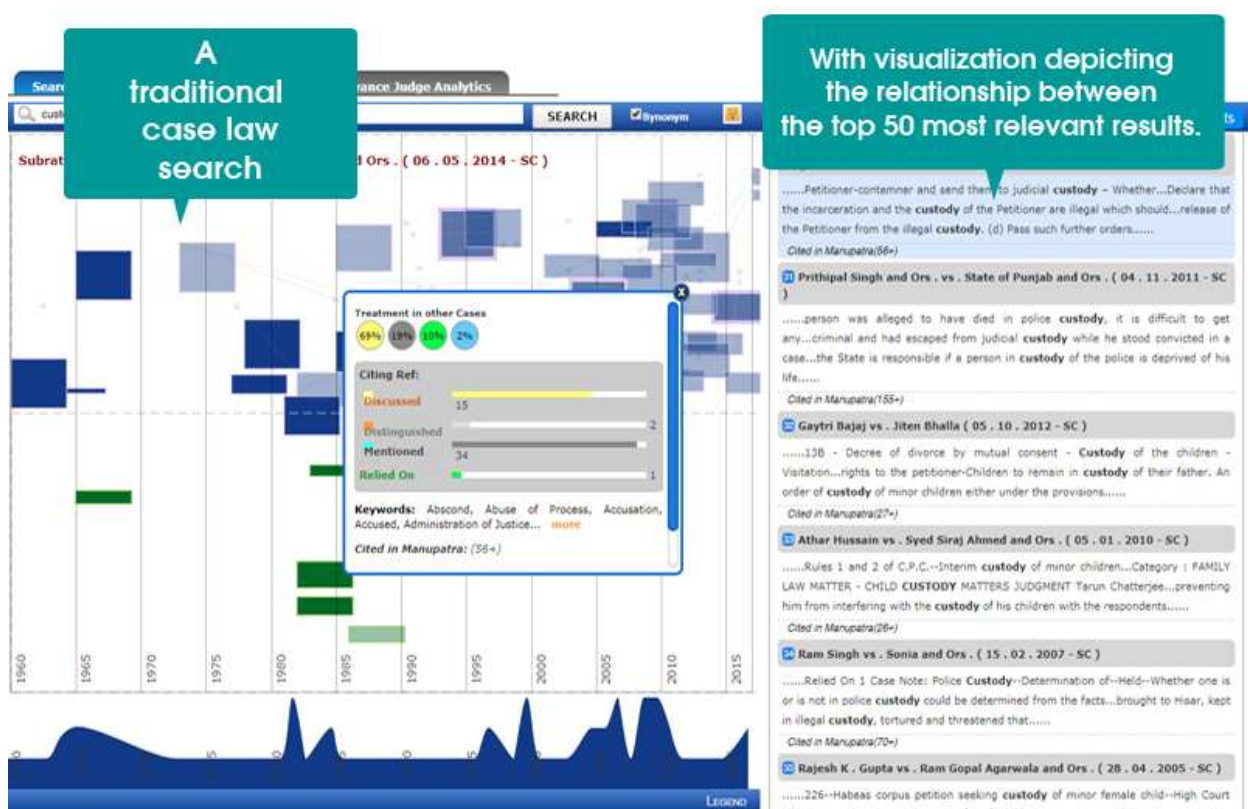
Judge Analytics is graphical analysis of judgments through search Analytics/Judge Analytics. Judge Analytics gives the analytics of judgments written by the Hon'ble judges of Supreme Court & High Courts.



Search Analytics

Search Analytics is traditional case law research with visualization which shows the relationship between the cases


- Click on Analytics
- Click on Search Analytics
- Run a search query through search analytics interface.
- You may choose to check the synonym box to expand your search results
- The search analytics shows the top 50 most relevant cases which appear in list form on the right of the screen.
- The result list on the right provides brief details of each case, containing name of parties, date of decision, keywords and the number of times the case has been cited in Manupatra database.
- Hovering over a case in this list highlights the case in the graphical display on the left.
- A visual display of all 70 results appear on the left of the screen, wherein the cases are represented by circles of varying sizes . The size of the circle indicates the importance of the case based on how many times it has been Cited In cases appearing in Manupatra database.
- You can play around with the graphical display to see how cases in your result list are related to each other. The lines joining the circles, show you how the cases are interrelated.
- The top half of the graph displays the results from Supreme Court and bottom half displays the results from all high courts clubbed together.
- The bottom graphic features a timeline of your search results, showing which years had the most cases that fall under your search.



My Notepad - Real Time Document Sharing

Users can create/invite/share the note against a document. The invitation can only be sent to Manupatra's active clients.


Click on My Notepad from Top Bar to access the same.



[View Note](#)

[MANU/MH/1546/2012](#)

[Print Replica](#)



IN THE HIGH COURT OF BOMBAY AT GOA

Criminal Writ Petition No. 41/2012

Decided On: 05.09.2012

Kashinath Jairam Shetye
Vs.
The State of Goa

Hon'ble Judges/Coram:
[A.P. Lavande](#) & [U.V. Bakre, JJ.](#)

Counsel:

My Notepad

Enter text to search

[Invite to Share Note](#) [Add to My Notepad](#)

My Notes

S.No.	Title	Date	Edit	Delete	File	Share
1	madhumita office	10/01/2018			File	Share
2	MANU/SC/0085/2017	19/09/2017			File	Share
3	ashutosh	31/03/2016			File	Share
4	The Bharat Bank Ltd.	31/07/2015			File	Share
5	Juvenile Justice	15/11/2011			File	Share
6	Indian penal Code	15/11/2011			File	Share
7	Child Custody Case	15/11/2011			File	Share

Shared Notes

S.No.	Title	Date	Shared By	File
1		02/09/2011	Shyam Jee Sudhakar (sudhakar)	Open
2	Case Note	12/09/2011		Open
3	IN THE SUPREME COURT OF INDIA	12/09/2011		Open

Share Notes

Invite others to Share Notes

View notes

Email & Print Notes

Real Time Document Sharing

Cross Citations of 300+ Journals

Citation Search

Select publisher with any combination to view results.

[Advance Search](#) [Indian Citation](#) [International Citation](#) [Act Search](#)

Publisher:

Enter Year:

Volume Number:

Page Number:

Court:

[Search](#)

[Journal Title](#)

List of Publishers

Sr. No.	PublisherID	Name
1	Agra.F.B.	
2	ALLCCSopp	
3	NLRP	
4	ABR(CRL)	ABR
5	ACC	Accident and Compensation Cases
6	ACC(SC)	Accident and Compensation Cases
7	ACJ	Accidents Claims Journal
8	AHC	All India High Court Cases
9	FAJ	All India Prevention of Food Adulteration Journal
10	FAJ-C	All India Prevention of Food Adulteration Journal(C)
11	AIR	All India Reporter
12	ABR	All India Reports-Bombay High Court Reports
13	CDR	All India Reports-Current Digest Reports
14	AJR	All India Reports-Jharkhand High Court Reports
15	AKR	All India Reports-Karnataka High Court Reports
16	ALLMR	All Maharashtra Law Reporter
17	ALLMR(CJ)	All Maharashtra Law Reporter
18	ALLMR(CR)	All Maharashtra Law Reporter
19	ALLMR1	All Maharashtra Law Reporter
20	ALLMR(SC)	All Maharashtra Law Reporter-SC
21	ALLMR(JR)	All Maharashtra Law Reporter- Journal
22	ALLOO	Allahabad Criminal cases
23	ACR	Allahabad Criminal Rulings
24	ACR(SC)	Allahabad Criminal Rulings
25	LR(BIOT)	Allahabad Criminal Rulings

[MANU/SC/0094/1977](#) **Misra vs. Union of India** [MANU/SC/0075/1969](#); [Kisho Holhan v. Zakhlu](#) [MANU/SC/0001/1952](#); [Fertiliser Corporation Kamgar Association v. State of Gujarat](#) [MANU/SC/0172/1991](#); [Pratibha Bonnerjea v. Union of India](#) [MANU/SC/0181/1996](#); [Marbury v. \(1803\)1Ma1 1 Cranch 137](#); [State of P](#) [MANU/SC/0262/2000](#); [S.P. Sampath Kumar v. UOI](#) [\[1987\] 2 SCC 124](#); [J.B. Chopra v. UOI](#) [\[1987\] 1 SCC 422](#); [M.B. Majumdar v. UOI](#) [\[1990\] 4 SCC 501](#); [Amulya C](#) [1992\(1\) MhL 401](#); [UOI](#) [\[1990\] 1 SCC 413](#); [Indi](#)

[www.manupatrafast.com/citation/crosscitations.aspx?code=MANU/SC/0181/1996](#)

MANU/SC/0181/1996

Equivalent Citations

Union of India and others vs. Pratibha Bonnerjea and another [2011] 1395 - SC

Case Name	Year
ABR 1996 SC 933	1996
27 1995 (1) SC 207	1995
MANU / SC / 0085 / 1996	1996
1996 (1) 10148	1996
1995 (1) 1828-401	1995
[1995 Digest 3 OCR 911	1995
[1995 (1) SCC 765	1995
1995 (1) 3 SCALE 373	1995
[1994 (1) UPR 122	1994

Case

Parallel Citations to 300+ Journals

Unmatched Citation Search

Find Cases with Partial citation information also

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3small their duty to ensure that the judicial decisions rendered by those who man the subordinate Courts and Tribunals, do not fall foul of said

Manu Cite

A gear like icon is shown beside every manu id mentioned/linked in a document, manu cite when clicked displays the number of times the judgment has been cited in other judgments. The treatment of the subject case in other cases is also depicted. Manu Cite when clicked from the top bar displays a sorted view of all the manu ids mentioned in the selected judgment along with their cited count and treatment in other cases.

The screenshot shows a legal document interface with a sidebar titled "Manu Cite". The sidebar contains a list of case references (e.g., MANU/SC/0010/1980) and a summary for the selected case, "Minerva Mills Ltd. and Ors. vs. Union of India (UOI) and Ors. (09.05.1980 - SC)". The summary includes "Cited in Manupatra(371+)" and a "Treatment in other Cases" bar chart with segments for 49%, 43%, 4%, 3%, 1%, and 0%.

A callout box points to the sidebar with the text: "View sorted list of all the cases referred in the current case".

The main document area shows the case title "IN THE SUPREME COURT OF INDIA" and the case name "L. Chandra Kumar Vs. Union of India and others". It also lists the judges and the date of the decision.

Cited in Manupatra

The screenshot shows a search results page for "minerva mills". The search bar at the top contains the query "minerva mills" and the results are sorted by "Relevance". The page displays a list of cases, with the first result being "1. Minerva Mills Ltd. and Ors. vs. Union of India (UOI) and Ors. (09.05.1980 - SC)".

A callout box points to the first result with the text: "Direct link to the cases where it is cited".

Another callout box points to the "Cited in Manupatra(373+)" link for the first result with the text: "No. of times case is cited in Manupatra Database".

The interface also includes a "Timeline" chart showing the number of documents over time, and a "Filter Results By" section with options for "Court" (Supreme Court of India, Allahabad) and "Keywords" (Acquisition, Act).

Taxonomy

Manupatra **Taxonomy** is a hierarchical structure which lists the topics and the sub topics under that. The aim is that each topic covered, broadly reflects the terms associated with it as a user might expect to find it in major textbooks. It will aid the user in choosing keywords consistently and appropriately.

The structure is created by identifying basic concepts and topics. These concepts and topics do not necessarily represent a complete subject area but define groupings of terms with similar characteristics. It is like a map which will help a user locate what they are looking for.

- First level displays the Subjects of taxonomy
- On click of + button it will list the Sub Topics, to directly go to the judgments under a Sub Topic click on > button.

Please Note:

Judgments appearing under each sub topic is not an exhaustive list on the topic. These are considered important by our editors.

To look for more judgments click on Cited in Manu. This will give you list of judgments where the subject judgment has been cited in, to help you identify similar cases.

Boolean Operators

Search Type	Description	Example
Normal Query	Specify one or more keywords separated by space. First, Search will look for documents matching all the keywords that you have specified and give you the most relevant results at the top. If none is found, it will look for documents matching any of the keywords and will still give you the best ranked results at the top.	board of directors voting rights
Phrase Query	Specify two or more words enclosed in double quotation mark to search for the exact phrase. (NOTE: Without the double quotes, Search will look for the keywords anywhere in the document in any order.)	"agreement in writing"
ANDing / ORing	There is no need to input "AND" or "OR" between keyword. Search will automatically take care of board of directors voting rights all these thing. First, Search will try and look for documents that match all the words and will display them and if none is found, it will look for documents that match any of the keywords.	
Negative Keyword (Exclusion)	To exclude documents that contain specific keyword, specify the negative keyword with a '-' sign."child custody"-divorce child custody -divorce This will exclude documents from the result that contain that keyword.	
Punctuation	[] { } ^ + - , Omit all punctuation in your searches by replacing them with spaces to give you specific result.	
Spell Checking	In case of wrong spellings in your keywords, Search will try and suggest you the best matching word and the suggestion will be presented as a link with corrected spellings. Click on this link to show you results on the suggested query.	
Wildcards	If you are sure about the complete spelling of a keyword that you are looking for then we can also make use of wildcards. Valid wildcard characters are "" Matches any characters, any number of times '?' Matches any single character.	*city will match city, capacity, complexity, specificity. Prov* will match province, provides, provisions, proved...

		*nand? will match Nanda, Nandy, Kesavananda, Gokulananda, Nityananda
Unordered Proximity (Operator '/')	To find words within a specified distance of each other you can use the Proximity operator. For instance, to find documents with 'corporate', 'tax' and 'law' within 5 words of each other you can use the Proximity Operator.	"corporate tax law"/5
Ordered Proximity (Operator '@')	To find words within a specified distance of each other occurring in the same order, as specified in your query, you can use the Ordered Proximity operator. For instance, to find documents with 'corporate', 'tax' and 'law' within 5 words of each other and in the same order as specified, you can use the Ordered Proximity Operator.	"corporate tax law"@5
Contextual Search Para	If you wish to match only those documents in which all the keywords specified in your query appear within the same paragraph, you can use the Contextual Search within Paragraph.	"corporate tax law"/p
Contextual Search Sentence	If you wish to match only those documents in which all the keywords specified in your query appear within the same Sentence, you can use the Contextual Search within Sentence.	"corporate tax law"/s
Contextual Search - Quote	If you wish to match only those documents in which all the keywords specified in your query appear within a Quotation, you can use the Contextual Search within Quotation.	"corporate tax law"/q

Complimentary Services

Indian Legislation

www.indianlegislation.in is a free service by Manupatra. Access to the database on www.indianlegislation.in is open to all without charge.

The database gives you free access to:

- Central Bare Acts (Statutes)
- Bills and Ordinances as introduced in the parliament or pending with status thereof
- Draft Bills
- Lokpal Bills
- Law Commission Reports
- Standing Committee Reports
- Amending and repealing Acts (statute)

Complimentary Apps

Manupatra is providing Complimentary Apps to the following:



1. **Manupatra Bare Act APP**
Now you can access Central Statutes/Bare Acts anytime you need it. Manupatra Statutes/Bare Acts is a legal research resource which gives you instant access to an entire set of Indian Central Statutes/Acts and allows you to search the comprehensive library. Central Bare Acts is available section wise which is quickly browsable. Just scroll through sections on your smart phone.
2. **Manupatra Supreme Court APP**
Now you can access last 30 days Supreme Court Judgments from www.manupatra.com anytime you need it. Search cases of Supreme Court of India database using simple descriptive terms, Keyword (Boolean), Title Search. Read documents enriched with editorial inputs with Zoom In/Zoom Out Feature., Updated daily, Receive Manupatra alert on your device.
3. **Manupatra CrPC APP**
Complete Indian Code Of Criminal Procedure is available through Manupatra CrPC APP, section wise which is quickly browsable. Just scroll through sections on your smart phone.
4. **Manupatra CPC APP**
Complete Code of Civil Procedure is available section wise, through Manupatra CPC APP, which is quickly browsable. Just scroll through sections on your smart phone.
5. **Manupatra IPC APP**
Complete Indian Penal Code is available section wise, through Manupatra IPC APP, which is quickly browsable. Just scroll through sections on your smart phone.

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In the process, you stand to enhance your knowledge about Manupatra content and its features, which in turn help you reduce your research time and increase your efficiency. You also get introduced to features, you might not be aware of, and which are an intrinsic part of the Manupatra database.

MCP program helps you validate your level of knowledge and experience in online legal research using manupatra services. Manupatra also provided Certified Professional Certificates.



Comparative Chart in Bare Acts

Comparative Chart is comparative insight between the provisions of law on a particular subject being in force at the present date and the old provisions of law on that particular subject.

The screenshot shows the Manupatra website interface. The main content area displays a 'Comparative Chart*' for the AIRPORTS AUTHORITY OF INDIA ACT, 1994. The chart compares provisions with the INTERNATIONAL AIRPORTS AUTHORITY ACT, 1971. A table is provided below the title:

AIRPORTS AUTHORITY OF INDIA ACT, 1994		INTERNATIONAL AIRPORTS AUTHORITY ACT, 1971	
Section 1	Short title, commencement and application	Section 1	Short title, commencement and application
Section 2	Definitions	Section 2	Definitions
Section 2(a)	Aeronautical Communication	--	--

Alternatively there is link on home page to Compare the Provisions of Bare Acts as shown in Below screenshot:

The screenshot shows the Manupatra home page navigation menu with the following options:

- MY HOME**
 - Menu Clip
 - Training Session
 - Desktop Alert Plus New
 - Feedback
- PROFILE**
 - View Profile
 - Change Password
 - Manage Search Profile
 - Manage Search
- VALUE ADDS ^{New}**
 - GST Rate Finder
 - GST Important Dates
 - RERA Ready Reckoner
- NOTIFICATION**
 - Messages
- COMPARE PROVISIONS**
 - Constitution of different countries
 - 2 Acts : [Central - Central] : [State: Central] : [State: State]
 - Law as on present date and date of inception
- MORE**
 - Dictionary
 - Maxims
 - Court Calendar
 - Cause List
 - Case Status

The 'COMPARE PROVISIONS' option is highlighted with a red box. Below it, the 'Act Wise Comparative Chart' interface is shown. It includes a description: 'Comparative Chart' gives a comparative insight between the provisions of law on a particular subject being in force at the present date and the old provisions of law on that particular subject. A dropdown menu is used to select an Act, with 'AIRPORTS AUTHORITY OF INDIA ACT, 1994' selected. A list of other acts is visible, including 'PREVENTION OF CORRUPTION ACT, 1988' which is highlighted. A red arrow points from the 'Law as on present date and date of inception' option in the menu to the 'Act Wise Comparative Chart' interface.

Constitution of different countries

Constitution Comparison Tool will help the user to compare the constitutional provisions of various countries. A user can select two countries at a time and can compare related provisions therein.

- On My Home, under **Compare Provisions**, click on **Constitution of different countries**



- It will list constitution of 192 countries,
- You may search for any keyword, it will list down only those country where the searched keyword exists.
- You can view the constitution of country by clicking on country name.
- You can download the PDF /HTML version of constitution as well
- To compare the constitution of two countries ,select the checkboxes across the country name and click on compare button on the top right corner.

The screenshot shows the Manupatra website interface. The top navigation bar includes the Manupatra logo, a search bar, and buttons for 'LIST VIEW' and 'COMPARE'. The main content area displays 'Search results - 192 constitutions found' with an alphabetical index (A-Z). A list of countries is shown, each with a checkbox and links for 'Download PDF' and 'View HTML'. The countries listed are India, Afghanistan, Albania, Algeria, Andorra, Angola, Antigua and Barbuda, Argentina, Armenia, and Australia. A sidebar on the left contains a 'TOPIC' menu with options like Preamble, Amendment, Judiciary, etc. The footer contains copyright information for Manupatra Information Solutions Pvt. Ltd.

- You may also search for any keyword in during compare by typing/(selecting from the list given) keyword and pressing search icon on the top left search box.

- It will highlight the entire para where the current keyword is appearing.
- You may move to Next Match or Previous match as well using the up and down arrow key as mentioned in pics below.

The screenshot shows the Manupatra State Laws comparison tool. The interface is split into two main panes: AFGHANISTAN on the left and INDIA on the right. A search bar at the top contains the keyword 'Equality'. On the left side, there is a 'TOPIC' menu with various categories. The main content area displays the text of the laws being compared. In the Afghanistan pane, Article 7 and Article 8 are visible, with the text 'equality between all peoples and tribes and balance development of all areas of the country' highlighted in yellow. In the India pane, Article 1 is visible, with the text 'EQUALITY of status and of opportunity;' highlighted in yellow. A 'Next Match' button is located between the two panes.

State Laws comparison tool

State Laws comparison tool compares the provisions of various state laws applicable in different states in a single window. You can also search for any legal or general word in the displayed result and analyze their usage respectively.

- You may compare Sections/ Articles of Acts
- Applies on Indian State Acts
- Select the two Acts whose sections you wish to compare
- The Table of Content / Index of both the Acts will be listed, when you Click on Show List button on left side
- Select the section, by checking the box, from the Index of respective Acts
- Click on Compare
- If you wish to search for a Keyword, either type it in the search box or select from the list; if it is appearing in the list, same will be highlighted

Eg. you can compare the provision on Credit in VAT Acts of different states.

Show/Hide TOC

- Manupatra
 - Supreme Court
 - High Courts and Other Courts
 - Tribunals and Commissions
 - International Database
 - Business Policy
 - Corporate Law and Taxation
 - Notifications and Circulars
 - Bare Acts (Statutes) / Rules
 - Bills, Drafts, Ordinances, Resolutions
 - Forms
 - Miscellaneous
 - e-Books
 - Articles
 - Manupatra Journals Digital Edition
 - Legal Taxonomy

Welcome **Deepak kumar Kumar**

Please note your Password expires in 15 day(s).

Messages 1

Today 27 Mar, 2018

Your last login was on: 27 Mar 2018: 8:27 AM

MY HOME

- Manu Clip
- Training Session
- Desktop Alert Plus New
- Feedback

PROFILE

- View Profile
- Change Password
- My Preferences
- Manage Search

State Laws comparison tool

COMPARE PROVISIONS

- Constitution of different countries
- 2 Acts : [Central - Central] : [State - Central] : [State: State]
- Law as on present date and date of inception

VALUE ADDS New

- GST Rate Finder
- GST Important Dates
- RERA Ready Reckoner

NOTIFICATION

- Purchased Documents
- Messages

MORE

- Dictionary
- Maxims
- Court Calendar
- Cause List
- Case Status

Manupatra - Google Chrome

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manupatra®

Search...

Topic ▾

Search By State, Section

Delhi ▾

Q value

DELHI VALUE ADDED TAX ▾

↕

Karnataka ▾

Q value

VALUE ADDED TAX ACT, 200 ▾

Show List

Help ?

Compare Act Section COMPARE

DELHI VALUE ADDED TAX ACT, 2004	VALUE ADDED TAX ACT, 2003
<input checked="" type="checkbox"/> Preamble 1 - DELHI VALUE ADDED TAX ACT 2004	<input checked="" type="checkbox"/> Preamble 1 - VALUE ADDED TAX ACT 2003
<input type="checkbox"/> Section 1 - Short title extent and commencement	<input type="checkbox"/> Section 1 - Short title extent and commencement
<input type="checkbox"/> Section 2 - Definitions	<input type="checkbox"/> Section 2 - Definitions
<input type="checkbox"/> Section 3 - Imposition of tax	<input type="checkbox"/> Section 3 - Levy of tax
<input type="checkbox"/> Section 4 - Rates of tax	<input type="checkbox"/> Section 4 - Liability to tax and rates thereof
<input type="checkbox"/> Section 5 - Taxable turnover	<input type="checkbox"/> Section 5 - Exemption of tax
<input type="checkbox"/> Section 6 - Sale exempt from tax	<input type="checkbox"/> Section 6 - Place of sale of goods
<input type="checkbox"/> Section 7 - Certain sales not liable to tax	<input type="checkbox"/> Section 7 - Time of sale of goods
<input type="checkbox"/> Section 8 - Adjustments to tax	<input type="checkbox"/> Section 8 - Agents liable to pay tax
<input type="checkbox"/> Section 9 - Tax credit	<input type="checkbox"/> Section 9 - Collection of tax by registered dealers Governments and statutory authorities
<input type="checkbox"/> Section 10 - Adjustment to tax credit	<input type="checkbox"/> Section 10 - Output tax input tax and net tax
<input type="checkbox"/> Section 11 - Net tax	<input type="checkbox"/> Section 11 - Input tax restrictions
<input type="checkbox"/> Section 11A - Tax on goods supplied by contractee	<input type="checkbox"/> Section 12 - Deduction of input tax in respect of Capital goods
<input type="checkbox"/> Section 12 - Time at which turnover of purchases and adjustments arise	<input type="checkbox"/> Section 13 - Pre-registration purchases
<input type="checkbox"/> Section 13 - Priority	<input type="checkbox"/> Section 14 - Special rebating scheme
<input type="checkbox"/> Section 14 - Treatment of stock brought forward during transition	<input type="checkbox"/> Section 15 - Composition of tax
<input type="checkbox"/> Section 15 - Second-hand goods	<input type="checkbox"/> Section 16 - Special accounting scheme
<input type="checkbox"/> Section 16 - Composition scheme for specified dealers	<input type="checkbox"/> Section 17 - Partial rebate
	<input type="checkbox"/> Section 18 - Transitional provisions

Manupatra - Google Chrome

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Search...

Topic ▾

Search By State, Section

Delhi ▾

Q value

DELHI VALUE ADDED TAX ▾

↕

Karnataka ▾

Q value

VALUE ADDED TAX ACT, 200 ▾

Show List

Help ?

Compare Act Section COMPARE

DELHI VALUE ADDED TAX ACT, 2004 - Preamble 1 - DELHI VALUE ADDED TAX ACT, 2004	VALUE ADDED TAX ACT, 2003 - Preamble 1 - VALUE ADDED TAX ACT, 2003
<p>THE DELHI VALUE ADDED TAX ACT, 2004</p> <p>[Act, No. 3 of 2005]</p> <p>PREAMBLE</p> <p><i>An Act to consolidate and amend the law relating to levy of tax on sale of goods, tax on transfer of property involved in execution of work contracts, tax on transfer of right to use goods and tax on entry of motor vehicles in the National Capital Territory of Delhi</i></p> <p>BE it enacted by the Legislative Assembly of the National Capital Territory of Delhi in the Fifty-sixth Year of the Republic of India as follows:-</p> <p>1. Substituted by THE DELHI VALUE ADDED TAX (AMENDMENT) Act, 2005 for the</p>	<p>THE KARNATAKA VALUE ADDED TAX ACT, 2003¹</p> <p>[Act, No. 32 of 2004]</p> <p>[15th December, 2004]</p> <p><i>An Act to provide for further levy of tax on the purchase or sale of goods in the State of Karnataka.</i></p> <p>Be it enacted by the Karnataka State Legislature in Fifty-fourth year of the Republic of India, as follows:-</p> <p>1. First published in the Karnataka Gazette Extraordinary on the twenty-third day of</p>

m-Para® : Important Para in Judgments

m-Para® is a feature by which user can view the key paragraphs of any judgment, number of times the key paragraph/s has been referred in Supreme Court judgments, details of the SC judgments in which these paragraphs have been referred, along with the treatment given by Supreme Court to these key paragraphs.

How to use:

- Enter text to search in Manu search
- Open the judgment
- On the top right corner click on Important para icon will appear.
- There are 4 tabs,
 - **Cites** shows how many cases has been cited by this case and their treatment in future cases
 - **Cited By** shows, how many times this case has been cited by other judgments and their treatment in future cases
 - **Cited in Para** show the paragraphs where all this current cases has been cited.
 - **m-Para®** Shows key paragraphs of a judgment on the basis of number of times the same has been referred in the other judgments. Click on the para, on the top frame it will highlight the important paragraph and after expanding the para in left frame click on any case name, it will highlight the same imp para appearing on the cases where its referred on the bottom frame.

Note: this is only available in SC cases

The screenshot displays the Manupatra website interface. On the left, there is a navigation menu with categories like 'Manupatra', 'Supreme Court', 'High Courts and Other Courts', etc. The main content area shows a judgment document. A blue box labeled 'Important Para' is overlaid on the document, with an arrow pointing to a set of icons for sharing and printing. The judgment text visible includes 'IN THE SUPREME COURT OF INDIA', 'Criminal Appeal No. 119 of 1958', 'Decided On: 09.12.1960', and 'Sanwat Singh and Ors. Vs. State of Rajasthan'. The interface also includes a search bar at the top and a 'Print Replica' button.

Sanwat Singh and Ors. vs. State of Rajasthan (09.12.1960 - SC)

This Court obviously did not and could not add a condition to s. 417 of the Criminal Procedure Code. The words were intended to convey the idea that an appellate court not only shall bear in mind the principles laid down by the Privy Council but also must give its clear reasons for coming to the conclusion that the order of acquittal was wrong.

16. The foregoing discussion yields the following results :

(1) an appellate court has full power to review the evidence upon which the order of acquittal is founded; (2) the principles laid down in Sheo Swarup's case MANU/PR/0071/1934 afford a correct guide for the appellate court's approach to a case in disposing of such an appeal; and (3) the different phraseology used in the judgments of this Court, such as, (i) "substantial and compelling reasons", (ii) "good and sufficiently cogent reasons", and (iii) "strong reasons" are not intended to curtail the undoubted power of an appellate court in an appeal against acquittal to review the entire evidence and to come to its own conclusion; but in doing so it should not only consider every matter on record having a bearing on the questions of fact and the reasons given by the court below in support of its order of acquittal in its arriving at a conclusion on those facts, but should also express those reasons in its judgment, which lead it to hold that the acquittal was not justified.

17. With this background we shall now look at the judgment of the Sessions Judge and that of the High Court to ascertain whether the High Court anywhere departed from the principles laid down by the Privy Council.

State of Rajasthan vs. Mohan Lal (16.04.2009 - SC)

This Court obviously did not and could not add a condition to Section 417 of the Criminal Procedure Code. The words were intended to convey the idea that an appellate court not only shall bear in mind the principles laid down by the Privy Council but also must give its clear reasons for coming to the conclusion that the order of acquittal was wrong.

The Court concluded as follows:

9. The foregoing discussion yields the following results: (1) an appellate court has full power to review the evidence upon which the order of acquittal is founded; (2) the principles laid down in Sheo Swarup case afford a correct guide for the appellate court's approach to a case in disposing of such an appeal; and (3) the different phraseology used in the judgments of this Court, such as, (i) "substantial and compelling reasons", (ii) "good and sufficiently cogent reasons", and (iii) "strong reasons" are not intended to curtail the undoubted power of an appellate court in an appeal against acquittal to review the entire evidence and to come to its own conclusion; but in doing so it should not only consider every matter on record having a bearing on the questions of fact and the reasons given by the

Purchased Documents

Users can purchase Documents outside their Subscription plan by paying Rs.25/ document. The Purchased Document will be saved in their account and it can be accessed from their Home page as shown in the below Screenshot.

Note:

- When users try to open the Judgment which they have not subscribed for, they will get a pop up option of purchasing the Document, going forward they can purchase it.
- This option is made available and required for users whose subscription plan is other than Full site and IP based Subscription.

The screenshot shows the Manupatra user interface. At the top, there is a navigation bar with 'SIGN OFF' and various search options. Below this, a welcome message for 'Shyam Jee Sudhakar' is displayed along with the date 'Today 03 Sep, 2019' and the last login time '03 Sep 2019: 9:12 AM'. The main content area is divided into several sections: 'MY HOME', 'PROFILE', 'VALUE ADDS', 'NOTIFICATION', 'COMPARE PROVISIONS', and 'MORE'. The 'NOTIFICATION' section is highlighted with a red box, showing a list of items including 'Purchased Documents' and 'Messages'. The 'COMPARE PROVISIONS' section lists options like 'Constitution of different countries' and '2 Acts'. The 'MORE' section includes 'Dictionary', 'Maxims', 'Court Calendar', 'Cause List', and 'Case Status'. The footer contains the website URL 'www.manupatrafast.com/pers/PurchasedDocumentsList.aspx' and the copyright notice '© Copyright Manupatra Information Solutions Pvt. Ltd. 2018. All rights reserved.'

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 - Bare Acts (Statutes) / Rules
 - Bills, Drafts, Ordinances, Re
 - Forms
 - Miscellaneous
 - e-Books
 - Articles
 - Manupatra Journals Digital E
 - Legal Taxonomy

Purchased Documents List

S. No.	Document	Collection	Price	Date
1	courts/mh/2001-2003/mh2011/mh110653.htm	Bombay High Court	250.00	9/5/2011 3:06:02 PM

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Alerts & Updates

Manupatra Alerts & Updates are available, to keep you on top of the latest happenings.

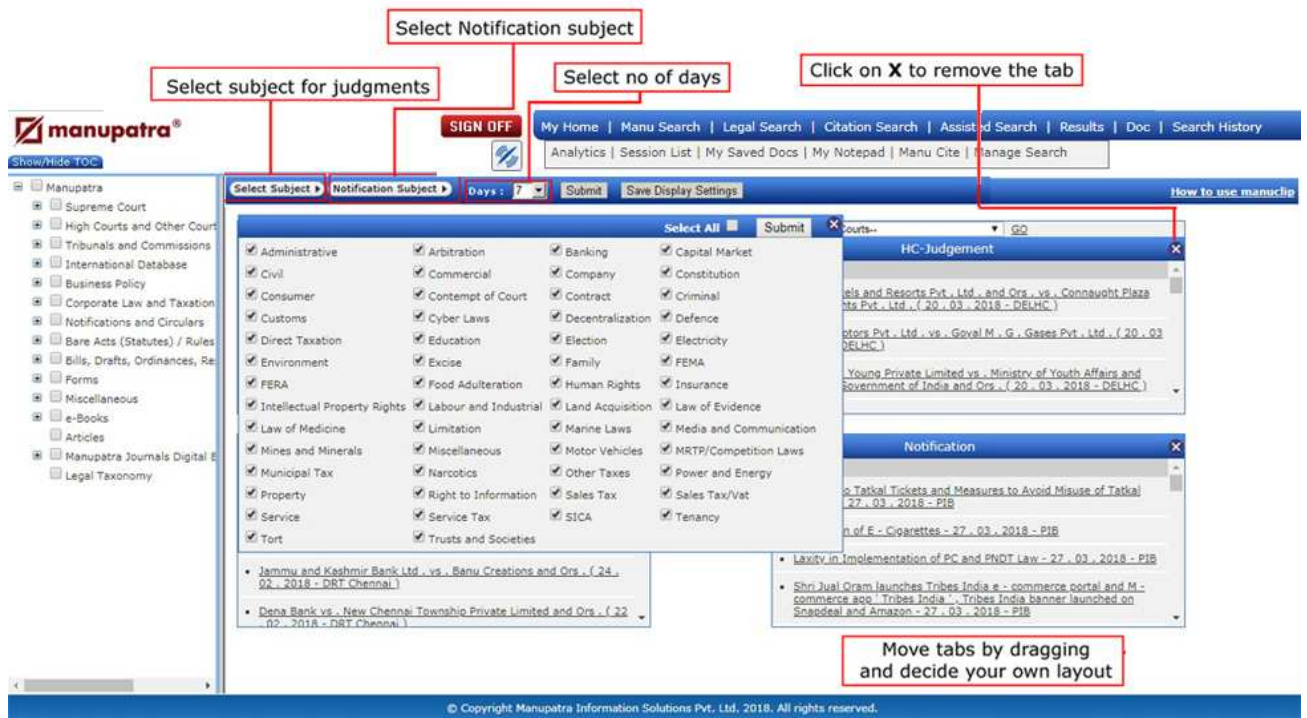
Manu Clip

Manu Clip icon is available on your personalized home page. Manu Clip allows you to monitor updates on Notifications and Judgments without actually searching for them. Your results are conveniently delivered to your personalized 'manu clip' page which is unique to your sign in.

- You can see all the judgments/notifications updates on one single page.
- Get the judgments/notifications instant on selected Subject/Ministry, no need to subscribe it separately.
- Manage the placement of Judgment/ Notifications as per your wish. You can also move/remove the tabs if you do not wish to see it.

To set your preferences

- Select Subject on which you wish to view the judgments
- Select Notification subject (ministry for which you wish to view the notifications)
- Select days (past number of days for which you wish to view the selected information)
- Click on Save Display Settings
- You can change your preferences any number of times
- Once you save your display settings the updates will be delivered to your Manuclip page as per your preferences.



Manupatra Desktop Alert

Manupatra Desktop Alert service is a complimentary service from Manupatra designed to help you stay connected with snapshots of legal events on all working days.



Features:

- Manupatra will alert you on important caselaws, notifications, Statutes, news, etc., through crisp summaries.
- When you click on Read, you would be able to read the full article/update, etc.
- New Information flows on to your desktop so you don't have to access different sites to keep yourself updated.
- Does not interfere with your work. Desktop Alert remains in your Windows system tray. As soon as an alert is received, it "pops up".
- Zoom In and Zoom Out feature is available.

System Requirements:

Windows

- Intel® Pentium® III 1GHz or faster processor, 512MB of RAM
- Recommended: Pentium 4 2GHZ or faster, 1GB RAM
- Windows Vista® Home Premium, Business, Ultimate, or Enterprise including 64 bit editions, Windows Vista SP1, Windows XP Tablet PC Edition SP2 and SP3, Windows XP SP2 and SP3, Windows 2000 SP4, Windows 2003 Server

Mac OS X/ Linux




- Intel Core™ Duo 1.83GHz or faster processor; PowerPC® G4 1GHz or faster processor
- Mac OS X 10.4.11 or Mac OS X 10.5.4 and 10.5.5 or Linux
- 512MB of RAM

Free download available on our website

The screenshot displays the Manupatra website interface. At the top, the Manupatra logo is on the left, and a navigation menu includes ABOUT, PRODUCTS, FEATURES, TRAINING, ARTICLES, CONTACT, and NEWSROOM. Below the logo, there are three tabs: ONLINE DATABASE (selected), MOBILE APPS, and PRINT JOURNALS. The main content area is divided into four boxes: 'Content Coverage' (describing depth and breadth of content), 'New on Manupatra' (staying abreast of new features), 'Product Literature' (with links to download brochures and content lists), and 'Why Choose Manupatra' (highlighting its comprehensive and advanced nature). On the right side, there is a 'SUBSCRIPTION OPTIONS' section with links for Subscription Plans, Renew Subscription, Online Payment, and Free Trial, along with an SMS alert option (SMS MANU to 56161). Below this is a 'LEGAL NEWS UPDATES' section with buttons for 'On Manupatra Apps', 'On Desktop' (highlighted with a red border), 'E-Newsline', 'Articles', and 'NewsRoom'. At the bottom, a section titled 'MANUPATRA KEY FEATURES' is partially visible.








Search Alert Feature

Search Alert Feature Allows you to set alert for your Searches. To access your Search Alert Feature, go to Manage Search on My Home page.

- Click on  link for the Search Name you wish to set an alert for. Select the number of Expiry Days (this is number of days for which you wish to receive Alerts for the subject search query). Click on  [under Edit option]. Then click on  to initiate the Alert.
- You can Disable the Alert at any point of time by clicking on box against the Search Name.
- You can set upto 10 alerts from your saved searches.

Saved Searches/Set Search Alert

You can add max upto 2 email ids

SNo.	Search Name	Date	Alert Start On	Alert Expiry On	No. of Days	Emails for Alert	Actions	Set Alert
1	<input type="text" value="child custody"/>	26 Jun 2014	11 Sep 2014	26 Oct 2014	45 ▼	<input type="text"/>	 	<input checked="" type="checkbox"/>
2	<input type="text" value="case"/>	26 Jun 2014	26 Jun 2014		1 ▼	abc@gmail.com	 	<input type="checkbox"/>
3	<input type="text" value="court"/>	26 Jun 2014	26 Jun 2014		1 ▼	xyz@hotmail.com	 	<input type="checkbox"/>
4	<input type="text" value="tanuj"/>	21 Sep 2012	26 Jun 2014	28 Jun 2014 (Expired)	2 ▼	abc@gmail.com	 	<input type="checkbox"/>

Click to Cancel

Uncheck to Disable alert

Click to Update

Click to Edit

Click here to Delete Search

Check to Enable alert

- In each alert you can add upto maximum of 2 emails separated by comma e.g. (abc@gmail.com,xyz@hotmail.com)
- Once the Alert is successfully Enabled, you will start receiving the Alerts on your registered email id as and when any judgment is uploaded on www.manupatra.com which contains your search query for which you have set the Alert. The email intimation will contain details of the document which you can access by Signing on to www.manupatra.com.

Chrome Alert

Desktop Alert on Chrome service is a complimentary service from Manupatra designed to help you stay connected with snapshots of legal events on all working days. It is a rich internet application that resides on your chrome browser and is managed by the server component of our platform.

Features:

- Manupatra will alert you on important Caselaws, Notifications, Statutes, News, etc., through crisp summaries.
- Does not interfere with your work. Alert remains in your Browser.

Manupatra Alert
 offered by www.manupatra.com
 ★★★★★ (12) | Social & Communication | 3,190 users

ADDED TO CHROME

OVERVIEW | REVIEWS | RELATED

manupatra
 Govt to extend cover provided under S.197 of Cr.P.C to govt officers on deputation to PSUs
 Tue, 21 Aug 2012 11:15:11 GMT
 Department of Personnel and Training has proposed that the cover of section 197 of CrPC, which requires investigation agencies to secure Centre's mode to chargesheet a 'public servant', be made available to the govt officers on deputation to PSUs and government firms.

US court dismisses a case filed against Infosys by its employees
 Tue, 21 Aug 2012 11:14:32 GMT
 US district court has dismissed a case filed against Infosys by its employee alleging that it was abusing short-term business visas

Damages awarded cannot be equated with income liable to tax deduction at source: NCDRC
 Mon, 20 Aug 2012 11:18:27 GMT

Runs Offline
 Compatible with your device

This app works with Manupatra.com, to optimize browsing experience.

-Manupatra Alert service is a complimentary service from Manupatra designed to help you stay connected with snapshots of legal events on all working days.

-Manupatra Alert is a rich internet application that resides on your chrome browser and is managed by the server component of our platform.

Key features:


Report Abuse
 Version: 1.3.1
 Updated: August 22, 2012
 Size: 60.1KB
 Language: English

USERS OF THIS EXTENSION HAVE ALSO USED

Bitly | Unleash the power of the link ★★★★★ (1166)
 Google +1 Button ★★★★★ (1955)
 HTTPS Everywhere ★★★★★ (1819)
 Tumblr Savior ★★★★★ (682)

Kapture

Brings results from external sources (Bing Search, WikiPedia and Dictionary) of a selected text, while reading the judgment.

- Open a document in Manupatra
- Select and highlight the **word/phrases** you want to search on the web.
- A **Know more** option will be appearing, click on the  tab to see the results from WikiPedia and Bing.

The screenshot displays the Manupatra search interface. The search results for 'Municipal Corporation Act, 1951' are shown. Annotations highlight the following steps:

- 1. Select the text:** A blue box points to the word 'Municipal' in the 'Relevant Section' field.
- 2. Know more button will appear:** A blue box points to a 'Know More' button that appears next to the word 'Municipal'.
- 3. When click the know more button detail page will appear.:** A blue box points to a pop-up window showing a Wikipedia entry for 'Municipality'.

Search History

These features assist the user to understand last searches in graphical format, so that one can see the difference among those searches.

- Open Search history, you will see 2 tabs List / Map.
- Click on List to view the list of last 20 searches done.
- Click on the Map tab appearing on the page. On the left side of the frame you will see, your parent / main searches.
- Tick on the checkboxes against any of the searches to see the history in graphical format. You can see multiple search graphs by selecting more than one checkbox from the left search history frame.
- To go back to the listing format click on the List tab.

List

manupatra® SIGN OFF | My Home | Manu Search | Legal Search | Citation Search | Assisted Search | Results | Doc | Search History

Analytics | Session List | My Saved Docs | My Notepad | Manu Cite | Manage Search

Search History

Search History

Search Query	TOC	Hits	Date & Time
court		2412426	Mar 27 2018 3:02PM
court	SupremeCourt/Su....	346	Mar 27 2018 2:57PM
"Order of Acquittal"	SupremeCourt/Su....	12	Mar 27 2018 2:51PM
"Order of Acquittal"		20770	Mar 27 2018 2:51PM
"Order of Acquittal" (OR)		0	Mar 27 2018 2:50PM
manu/sc/0078/1960		174	Mar 27 2018 2:48PM
manu/sc/008/1960 (OR)		0	Mar 27 2018 2:48PM
Sub Subject:Hinduism Sources of Hindu Law Dharmashastras AND		2	Mar 27 2018 2:31PM
Sub Subject:Marriage AND Divorce Theories of Divorce Divorce on ground of cruelty allowed to husband AND		109079	Mar 27 2018 12:29PM
child custody		38337	Mar 26 2018 11:51AM
minerva mills		645	Mar 26 2018 11:28AM
"Public purpose"	SupremeCourt/	1306	Mar 24 2018 1:07PM
Subject:Contract AND Sub Subject:Acceptance Communication of acceptance Mode not prescribed AND		94	Mar 23 2018 2:55PM
case law		1460475	Mar 23 2018 1:39PM
child custody father	Courts#SupremeC...	10316	Mar 23 2018 11:50AM
gender justice		5948	Mar 22 2018 11:17PM
"ANDHRA PRADESH REORGANISATION Section 2" @2			Mar 22 2018 4:18PM
child custody		38275	Mar 22 2018 3:47PM
gender justice		5948	Mar 22 2018 2:09PM
"corporate veil"/10	Courts#SupremeC...	1239	Mar 22 2018 1:24PM

javascript:OpenWin("../Search/SearchHistory.aspx");

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Map

manupatra® SIGN OFF | My Home | Manu Search | Legal Search | Citation Search | Assisted Search | Results | Doc | Search History

Analytics | Session List | My Saved Docs | My Notepad | Manu Cite | Manage Search

Search History

Search History

Compare Search Results Similar Distinct Compare

Mar 27 2018 3:18PM | child custody

child custody Entire Database

38315

Last Search: Mar 27 2018 3:18PM

- child custody
- child custody
- court
- court
- "Order of Acquittal"
- "Order of Acquittal"
- "Order of Acquittal" (OR)
- manu/sc/0078/1960
- manu/sc/008/1960 (OR)
- Sub Subject:Hinduism Sources of Hindu Law Dharmashastras AND
- Sub Subject:Marriage AND Divorce Theories of Divorce Divorce on ground of cruelty allowed to husband AND
- child custody
- minerva mills
- Subject:Contract AND Sub Subject:Acceptance Communication of acceptance Mode not prescribed AND
- case law

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Renew Subscription

Contact Details

Name	<input type="text" value="Ram Kumar"/>
Billing Address	<input type="text" value="Noida"/>
Billing City	<input type="text" value="New Delhi"/>
Billing State	<input type="text" value="Delhi"/>
Billing Zip	<input type="text" value="201301"/>
Billing Country	<input type="text" value="India"/>
Email	<input type="text" value="aaa@bbb.com"/>
Mobile	<input type="text" value="9999999999"/>

Please update your GSTIN if applicable

GST Reg. No.	<input type="text"/>
PAN No.	<input type="text"/>

Payment Currency

- Payment in Indian Currency INR
- Payment in American Currency (Dollar \$)

Amount

INR

Credit and Debit Card Accepted

Credit Card : Master , VISA

Debit Card :

State Bank of India
ICICI Bank (Only on ICICI PG)
HDFC bank debit cards & Netsafe Cards
Axis Bank
Deutsche Bank
Karur Vysya Bank
Corp Bank
Indian Overseas Bank
Kotak (Net Card)